

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1235 OF 2024**

**IN RE: NEWS ITEM TITLED "NHAI HAS MADE
HIGHWAY AT PROTECTED POND SITE IN DELHI
ACTIVIST" APPEARING IN THE TIMES OF INDIA
DATED 30.09.2024.**

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NDOH: 08.08.2025

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Through

RESPONDENT NO. 7/ DDA

Er. BRIJESH KUMAR

Superintending Engineer

Dwarka Civil Circle-1/DDA

New Delhi-110045



PRABHSAHAY KAUR

STANDING COUNSEL FOR DDA

L-24, 2nd Floor, Hauz Khas Enclave,

New Delhi-110016

Place: New Delhi

Enrol No.: D/737/2008

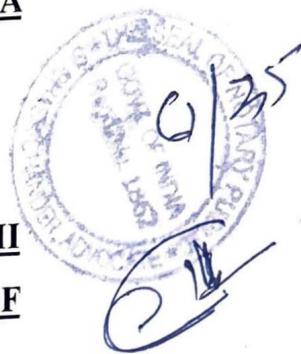
Date: 22.07.2025

Ph. 9810158581

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1235 OF 2024

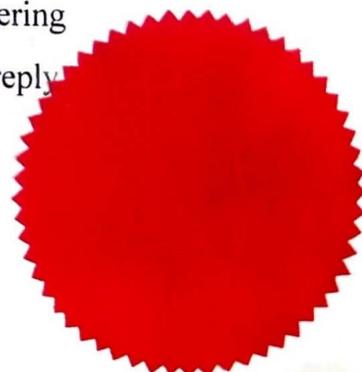
IN RE: NEWS ITEM TITLED "NHAI HAS MADE
HIGHWAY AT PROTECTED POND SITE IN DELHI
ACTIVIST" APPEARING IN THE TIMES OF INDIA
DATED 30.09.2024.

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7/ DELHI
DEVELOPMENT AUTHORITY IN COMPLIANCE OF
ORDER DATED 06.02.2025.



I, Sh. Brijesh Kumar, s/o Sh. Dev Singh, aged about 34 years, currently posted as Superintending Engineer with the Delhi Development Authority (DDA) having office at Manglapuri, Dwarka New Delhi-110045, do hereby solemnly affirm and declare as under:

1. That I am well-conversant with the facts of the present case in so far as the same pertains to the Answering Respondent/ DDA and as such am competent to depose with respect hereto.
2. That the above-captioned matter was registered *suo-moto* by this Hon'ble Tribunal vide order dated 16.10.2024. Thereafter, the matter was listed on 06.02.2025, wherein, after taking into consideration the responses filed by the NHAI and DPCC, this Hon'ble Tribunal was pleased to implead the Answering Respondent as Respondent No. 7, with a direction to file a reply



3. That in furtherance to the direction of this Hon'ble Tribunal, the factual background of the above-captioned matter is stated hereinbelow to facilitate a just and fair adjudication of the matter at hand and to put forth the limited role of the Answering Respondent with respect to maintenance of subject water body.
4. That the subject area, i.e., Khasra. No. 9//29, measuring 10 Bigha and 09 Biswa (10-09), was acquired by Land Acquisition Collector (LAC) on 30.09.2008 vide Award No. 06/2008-09/SW for a public purpose of construction of a 100 mtr. road (UER-II). A copy of the Award No. 06/2008-09/SW is attached and annexed herewith as **Annexure R-1**.
5. That following the acquisition dated 30.09.2008, physical possession of a portion of land measuring 10 Bighas, 9 Biswas (10-09) was handed over to the Answering Respondent by LAC/L&B Department, GNCTD, on 27.07.2010. Subsequent to the handover, subject land was transferred to Engineering Department of the Answering Respondent on 21.08.2012. A copy of possession proceedings dated 27.07.2010 is annexed and attached herewith as **Annexure R-2**.
6. That in addition to the aforestated, it is submitted that vide notification dated 28.01.2019, it was declared that the subject village, i.e., *Goyla Khurd*, had been classified as an urban area in terms of Notification No. F.7/79/ADLB/2016/CD-000383132/3827-3841 dated 16.05.2017 issued u/s 507 of DMC Act. In consequence thereof, by virtue of Section 150(3) of the Delhi Land Reforms Act, 1954, all Gram Sabha land falling within Village Goyla Khurd automatically stood vested with the Central Government. Accordingly, the subject area was



placed at the disposal of the Answering Respondent for the purpose of development vide Notification No. F. No. J-13036/05/2018-DD-V(E-9045975)] u/s 22(1) of Delhi Development Act, 2019 dated 28.01.2019. A copy of the Notification dated 16.05.2017 and 28.01.2019 are attached and annexed herewith as **Annexure R-3/ Colly**.

7. That in view thereof, on 01.06.2017, a meeting under the Chairmanship of the Hon'ble Minister of Road Transport and Highway [hereinafter referred as "Ministry"] took place and a decision with regards to a development of UER-II as a National Highway was undertaken. Taking into consideration the expertise of Respondent No. 3/ NHAI, the Answering Respondent requested them to undertake the development of the subject land. In order to facilitate the above-stated, the Ministry issued a Gazette Notification dated 03.04.2018 vide which the subject area was declared as National Highway No. NH-344M. A copy of the Notification dated 03.04.2018 is attached and annexed herewith as **Annexure R-4**.
8. That, in accordance with the meetings held by the Ministry and the subsequent decision of making a National Highway, an agreement was executed between the Answering Respondent and NHAI on 19.04.2021 for the construction of 100 mtr. road. Consequently, the physical possession of the subject land was handed over to NHAI by the Answering Respondent in two phases. In the first phase, an area measuring 10 Bigha 08 Biswas 10 Biswansi was handed over on 27.08.2021 and the remaining area of 10 Biswansi was handed over in the second phase on 21.04.2023. A copy of the Agreement dated 19.04.2021 is attached and annexed herewith as **Annexure R-5**. A copy of the



Handover Takeover to Respondent No.3/NHAI dated 27.08.2021 and 21.04.2023 is attached and annexed herewith as Annexure R-6/ Colly.

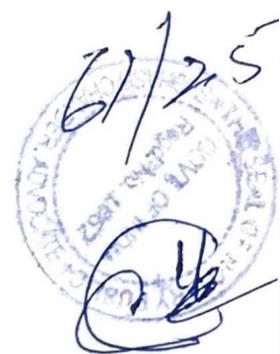
9. That in light of the aforesaid facts and circumstances it is undisputed that the entire subject land stand transferred to Respondent No. 3/NHAI on 21.04.2023, and any/ every activity undertaken thereafter falls exclusively under the jurisdiction of NHAI. As such the role of the Answering Respondent was confined to acting as an intermediary for handing over the subject land.

10. Accordingly, the Answering Respondent with respect to the subject land, vide Letter no. F. 47/SE/HCC-1/DDA/2019-20/865 dated 13.12.2021 addressed to Respondent No. 4/ Delhi Wetland Authority, requested that the said area be removed from the DDA's list of waterbodies, as the same ceased to be under the jurisdiction of the Answering Respondent on account of its transfer to Respondent No. 3/ NHAI on 27.08.2021. A copy of the letter dated 13.12.2021 requesting the deletion of the subject waterbody from the DDA's list is annexed and attached herewith as Annexure R-7.

11. It is, however, submitted that the presence of the pond/ water body/ Johad on the subject land was clearly known to Respondent No. 3/ NHAI at the time of handover. This is evident from the Environmental Impact Assessment (EIA) Report attached by NHAI as Annexure R-3/7 in its response dated 16.05.2025 to the above-captioned matter.

12. That with respect to the status of the said pond, it is submitted that a joint inspection was conducted at the subject land by the officials of the Answering Respondent and NHAI on 03.07.2025. During the inspection it was gathered that 8 pillars of grade separators/flyover are placed inside the water body during the construction by NHAI with total pillar area of 20.36 sq. mtrs. The variation between the pillar area and water body area (10 Bigha 9 Biswa) equivalent to 8803.08 sq mtrs. has been calculated and comes out to be 0.23% on negative side. A copy of Joint Inspection Report dated 03.07.2025 along with a calculation of the reduction of subject waterbody area are attached and annexed herewith as **Annexure R-8/ Colly**. As per current google images & site photographs(enclosed), a water body exists at the same site with geo-coordinates (28°35'14.7"N 77°00'29.3"E and 28.587655°, 77.008588°. A copy of the current google images are attached and annexed hereto as **Annexure R-9**.

13. In addition to the aforesaid, during the said Joint Inspection, Respondent No. 3/ NHAI admitted that the subject water body is being maintained and cleaned on a regular basis by them. The said joint inspection also confirmed the continued existence of a water body at the subject land. A copy of the latest photographs of the area is attached and annexed herewith as **Annexure R-10**. At this juncture it is pertinent to state that the basis of the area of the water body being stated as 1.41 hectares, equivalent to 10 Bigha 9 Biswa, in the Communication/Report of Wetland Authority is not known and not clear.



14. Therefore, in light of the aforementioned facts and circumstances, it is pertinent to highlight that the water body on the subject land is existing on the site and being cleaned by Respondent No. 3/ NHA1 on a regular basis as it falls under the jurisdiction of NHA1. Consequently, all responsibilities regarding its maintenance, restoration, or any other action in relation thereto now lies exclusively with the Respondent No. 3/ NHA1.



VERIFICATION:

Verified at Delhi on this 22nd day of July, 2025 that the contents of the above affidavit are true and correct to my knowledge in my official capacity and on the basis of official records. Nothing material has been concealed therefrom.

DEPONENT

Er. BRIJESH KUMAR
Superintending Engineer
Dwarka Civil Circle-1/DDA
New Delhi-110045

16

DEPONENT

Er. BRIJESH KUMAR
Superintending Engineer
Dwarka Civil Circle-1/DDA
New Delhi-110045

16

IDENTIFY THE DEPONENT WHO HAS SIGNED IN MY PRESENCE.
Lakshay
Lakshay Thakur
9211398631

Shri/Smt./A...
S/o. W/o. D/o...
identified by Sh./Smt. Lakshay Thakur
22/7/25
61/25
1600
22/7/25



SL. NO. 61/25 IN NOTARY PUBLIC REGISTER AS PER RULE 11 (2) NOTARIES RULES, 1956

OFFICE OF THE ADM/LAC (SOUTH-WEST), ROOM NO. 12
OLD TERMINAL TAX BLDG. KAPASHERA, NEW DELHI-37

AWARD

Award No:-

06/2008-09/SW

Name of Village: -

GOYLA KHURD

Nature of Acquisition: -

Permanent.

Purpose of Acquisition:-

Construction of 100 Mtr. Road
Under Planned Development of Delhi

Notification:

U/S 4 No.F.9 (88)/2004/L&B/LA/176
Dated 07/04/2006

U/S 6 No.F.9 (88)/2004/L&B/LA/77-91
Dated 04/04/2007

INTRODUCTION

The award pertains to acquisition of land in village Goyla Khurd. The land measuring 183 Bighas 10 Biswas land was notified U/S-4 of the land Acquisition Act 1894 vide notification No-F9 (88)/2004/L&B/LA/176 dated 07/04/2006. Objections were invited from the interested persons/land owners and persons hearing were accorded to them. As claimed/filed objections by land owners detailed report U/s 5A was prepared and forwarded to Land & Building Deptt vide this office letter No. 8110 dated 26.12.2006 for consideration/ further direction. The Land & Building Deptt after considering all the aspects, issued notification U/s 6 vide No-F.9 (88)/2004/L&B/LA/77-91 dated 04/04/2007. The land is required to be taken by the Government at the public expenses for a public purpose namely **Construction of 100 Mtr. Road Under Planned Development of Delhi.**

In order to hear the claims of the affected persons, the notices U/S 9 & 10 of LA Act 1894 were issued to the interested persons of village Goyla Khurd to file their claims. The claims filed by the persons in respect of land being awarded have been discussed under the appropriate heading "Claims".

TRUE AND CORRECT AREA

As per notification U/s 4 & Section 6 of LA Act 1894 issued for area measuring 183 Bigha 10 Biswa.

The details of land total measuring 183 Bigha 10 Biswas which is being awarded in this award is as Khasra No. and area specified u/s 6 of LA act are as under

Khasra No.	Area
1/1/23	0-17
5/1/2/2	0-18
3	4-10
4/1	1-05
7/1/2	0-15
7/2/1	0-05
8	4-16

[Handwritten signature]

9/1	1-18
12/1/1	1-03
12/2/2	0-17
13	4-16
14/1	0-16
17/1/2	0-07
17/2/2	0-04
18	4-16
19/1	2-05
22/1/2	0-12
22/2/2	1-16
23/1	2-12
23/2	2-04
24	0-04
9// 2/2	3-05
3/1	4-08
8/2	3-05
9/1	1-05
9/2/2	3-04
10/1/1	0-02
10/2/2	0-02
42 min	1-11
29	10-09
20	2-13
21	4-16
22	1-09
11/2	1-01
12	2-06
14// 1/1	4-10
2/1	0-03
10/2	3-12
11/1	2-03
20/2	0-12
15//5/2	3-07
6/1	4-08
7/1	0-02
14/2	1-03
15	4-16
16	4-07
29	0-04
17/1	2-01
24/2	2-14
25	4-16
20//4/2	2-14
5/1&2	4-16
6/1&2	2-08
7/1/1	0-15
7/2/1	0-18
14/2	2-14
15	5-08
16	4-12
17/1	2-14
24/1/1	0-18
24/2	1-16
25	4-16
29	0-04
30// 4/1/1	0-18
4/2	1-16
5	4-16
6	4-16

	7/1	2-14
18.	14/1	2-14
	15	4-16
	16	3-06
19.	17/1	2-18
	8// 16/1	0-18
	25/2	2-05
	217 min	0-10
	Total	183-10

CLAIM AND EVIDENCE

Notices U/s 9 & 10 of LA Act were issued to the interested persons/land owners to file claims. In pursuance of Notices u/s 9 & 10 following claims were received in this office:-

S.NO.	NAME OF THE CLAIMANT	KHASRA NO.	CLAIM AMOUNT
1.	Prakash s/o Deep Chand	20//7/2/1,30//4/1/1, 20//17/1,14/2,24/1/1	3 to 4 Crores per Acre
2.	Satpal s/o Deep Chand	Do	3 to 4 Crores per Acre
3.	Inder s/o Deep Chand	Do	3 to 4 Crores per Acre
4.	Sanjeev s/o Banwari Lal	20//7/1/1,6/2,5/1,4/2, 15//24/2,17/1	3 to 4 Crores per Acre
5.	Sajjan Kumar s/o Banwari Lal	Do	3 to 4 Crores per Acre
6.	Gajender s/o Raghubir	Do	3 to 4 Crores per Acre
7.	Bhagwan s/o Raghubir	Do	3 to 4 Crores per Acre
8.	Tri Kumar s/o Jai Narain	Do	3 to 4 Crores per Acre
9.	Kuldeep s/o Raghubir	Do	3 to 4 Crores per Acre
10.	Surender s/o Jai Narain	Do	3 to 4 Crores per Acre
11.	Devender s/o Jai Narain	Do	3 to 4 Crores per Acre
12.	Kripa s/o Mahadev	5//7/2/1,18/1,17/2/2, 17/1/2,14/1	3 to 4 Crores per Acre
13.	Kulbir s/o Raghubir	30//7/1,6,5,4/2,20//2 9,25,24/2,30//17/1, 16,20//16,15,30//15, 14/1	15,000/- Per Sq Yards
14.	Inderjeet s/o Mool Chand	Do	15,000/- Per Sq Yards
15.	Misram s/o Ram Saroop	14//20/2	15,000/- Per Sq Yards
16.	Dharambir Singh & Randhir Singh sons of Hazari Abhinav & Abhishek sons of Satbir Singh	20//6/1,5/2,15//29, 25,16	15,000/- Per Sq Yards
17.	Dalel Singh & Umed Singh	9//8/2,3/1,12	15,000/- Per Sq

	sons of Ram Singh		Yards
18.	Inder Singh s/o Ram Singh	15//9/1,8,7/1/2,4/1,3, 1//23,5//2/2,13, 12/1/1	15,000/- Per Sq Yards
19.	Rajpal s/o Raghubir	30//7/1,6,5,4/2,20//2 9,25,24/2,30//17/1,1 6,20//16,15,30//15, 14/1	15,000/- Per Sq Yards
20.	Munshi Ram s/o Prabhu Dayal	Do	15,000/- Per Sq Yards
21.	Ajit s/o Mool Chand	Do	15,000/- Per Sq Yards
22.	Rajkumar s/o Mool Chand	Do	15,000/- Per Sq Yards
23.	Jagjit Singh s/o Mool Chand	Do	15,000/- Per Sq Yards
24.	Anand Singh s/o Charan Singh	15//7/1,6/1,5/2,15, 14/2,14//11/1,10/2, 1/1	20, 000 Per Sq Yards, 2 lacs for tubewell
25.	Nand lal s/o Charan Singh	Do	20, 000 Per Sq Yards, 2 lacs for tubewell
26.	Kartar Singh, Ranbir Singh , Satvir Singh @ Satbir Singh & Attar Singh Deceased Through Legal Heirs, Sh. Kuldeep Singh & Kulwant Singh All Are Sons Of Sh. Jai Lal	5//24,23/ 2	5,00,000/- to each co-sharer

ADDITIONAL AMOUNTMARKET VALUE

The land in question, which is to be acquired, is an "Agricultural Land". The market value of the land under acquisition is to be determined with reference to the date of Notification u/s-4 of the Land Acquisition Act.1984, which is 07/04/2006 in the instant case. For determination of the market value of land the indicative price fixed by the Govt. of NCT of Delhi for agricultural land in Delhi at the rate of Rs. 17,58,400/- (Rs. Seventeen Lakh Fifty Eight Thousand Four Hundred Only) per acre as conveyed by the Dy. Secy (LA), Land & Building Deptt. Vide letter No. F.9 (20)/80/ L&B/LA/6720 dated 30/8/05 should be considered in this case. The indicative price of land has been fixed by taking into consideration various factors in respect of land in NCT of Delhi the sale deeds prior to Notification u/s 4 of LA Act were considered. However to justify the issue the copy of following sale deeds of village Goyla Khurd is considered. The details of some of the Sale Deeds of village Goyla Khurd are as under:-

S. No.	Village	Area	Consideration Amount	Date
1.	Goyla Khurd	1-00	500,000.00	14/03/2006
2.	Goyla Khurd	117 Sq Yd.	300,000.00	29/03/2006

It was, however, seen that the above transaction related to smaller size of plots, which resulted into higher price of the properties. The market value of land measuring 183 Bigha 10 Biswa should be much lesser than the sale price of property measuring 45/50 sq yard. The land being acquired is agricultural land

measuring 183 bigha 10 bishwa. I am of the view that While keeping in view the sale transactions of the area and also keeping in view the market value of land fixed by the Govt. of Delhi, the appropriate market value of land should be determined @ 17,58,400/- per acre or @ Rs.3, 27,083.33/- (Rupees Three Lakh Twenty Seven Thousand Eighty Three rupees Thirty Three Paise Only) Per Bigha.

VALUATION OF STRUCTURES

As per the standing instructions of L & B Deptt. any unauthorised structures on agricultural land need not to be considered for access of compensation while announcement of award u/s 11 of LA Act 1894. Besides the claimants did not submit any sanction plan/approval from the competent department i.e. DDA & MCD as the case may be nor any documental proof in support of their claim of structures.

Therefore, in the light of standing instructions issued by Land & Building time to time the structures on the agricultural land of village Goyla Khurd have been raised in violation of law and are as such liable to be ignored U/s 24(8) of the LA Act.

SOLATIUM

30% solatium will be given to the landowners on the market value of the land due to compulsory nature of the acquisition as per Provision laid under section 23(2) of Land Acquisition Act 1894.

ADDITIONAL AMOUNT

An additional amount @ 12% per annum on the market value of land U/S 23(1A) of Land Acquisition Act 1894 shall be given to the land owners for the period commencing from the date of notification U/S-4 of LA ACT 1894 to the date of physical possession or Award, whichever is earlier.

APPORTIONMENT

Apportionment of the said compensation among all the persons known or believed to be interested in the land of whom, or of whose claims, I have the information, whether or not they have appeared before me, is to be determined as per the Naksha Muntazamin. Where there is a dispute and the same is not settled, the matter shall be referred to the Court of Additional District Judge, Delhi U/S 30-31 of the Land Acquisition Act, 1894.

LAND REVENUE

The land revenue will be deducted from the rent roll of the village Goyla Khurd w.e.f taking over the physical possession.

OFFICE OF THE ADM/LAC (SOUTH WEST), ROOM NO. 12
 OLD TERMINAL TAX BLDG, KAPASHERA, NEW DELHI-37

SUMMARY**CHIEF DATA**

The award is summarized as under: -

Award No:-

<p>A) The market value of land measuring 183 Bigha 10 Biswa @ 17,58,400/- Per Acre. @ Rs. 3, 66,333.33 Per Bigha.</p> <p>B) 30% Solatium U/S 23(2)</p> <p>C) Additional amount @ 12% Per annum U/s 23(1A) w.e.f 07/04/2006 TO 30/09/2008 (908 Days).</p>	<p>Rs: 6,72,22,167.00/-</p> <p>Rs. 2,01,66,650.00/-</p> <p>Rs. 20067198.00/-</p>
<p>Grand Total</p>	<p>Rs: 10,74,56,015.00/-</p> <p>(Rs. Ten Crore Seventy Four Lakh fifty Six Thousand Fifteen Only)</p>

(Y.V.V.J. RAJASEKHAR)
 LAND ACQUISITION COLLECTOR
 DISTRICT SOUTH WEST

PR. SECRETARY (Revenue)

Announced in open court

TRUE AND CORRECT AREA

As per notification U/s 4 & Section 5 of LA Act 1954 measuring 183 Bigha 10 Biswa

The details of land total measuring 183 Bigha 10 Biswas which is being awarded in this award is as under:-

Khasra No.	Area
1/23	0-17
5/2/2	0-18
3	4-10
4/1	1-05
7/1/2	0-15
7/2/1	0-05
8	4-18

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI
LAND & BUILDING DEPARTMENT: VIKAS BHAWAN, NEW DELHI

No. F. 9(88)/2004/L&B/LA/ 74

Dated: 04/04/2007

NOTIFICATION

Whereas the Lt. Governor, Delhi is satisfied that land is required to be taken by Government at the public expense for a public purpose namely for construction of 100 Meter Road, under Planned Development of Delhi. It is hereby notified that the land in the locality described below is required for the above purpose.

This declaration is made under the provisions of Section 6 of the Land Acquisition Act, 1894, in respect of the land notified U/s 4 of L.A. Act, 1894 vide Notification No. F.9(88)/2004/L&B/LA/176 dt. 07.04.2006 to all whom it may concern. Under the provisions of Section 7, of the said Act, the Land Acquisition Collector (South-West), Delhi is hereby directed to take orders for the acquisition of the said land.

A plan of the land may be inspected at the office of the Land Acquisition Collector (South-West), Delhi.

SPECIFICATION

VILLAGE	TOTAL AREA (BIGHA -BISWA)	KHASRA NO.	AREA (BIGHA-BISWA)
Dichauk Kalan	332-18		
		22// 19/1(0-18), 22/2(3-08), 23/1(3-05), 23/2/1(0-06), 23// 2/2(4-05), 3/1(3-07), 8/2(2-07), 9(4-16), 10/1(0-11), 11/2(2-11), 12(4-16), 13/1(1-03), 18/2(0-05), 19(3-09), 20/2(1-12), 20/1/2(0-05), 21/2(4-05), 22/1(4-12), 99// 5/2(0-09), 6/1(1-12), 15/2(2-10), 16/1(4-05), 25(4-16), 24/1/1(0-11), 24/2/1(0-06), 100// 1(4-16), 2/1(2-07), 9/1(1-02), 10(4-16), 11/1(4-08), 12/1(0-01), 20/1(3-07), 21/1(1-16), 101// 1/1(0-04), 102// 4/1/2(1-09), 4/2/2(1-14), 5/1/1(2-06), 5/2(2-01), 6/2(1-18), 7(4-16), 8/1(1-02), 13/2(3-10), 14/1(4-01), 15/1(0-03), 17/2(2-00), 18(4-16), 19/1(1-02), 22/2(3-10), 23/1(4-01), 24/1(0-04), 108// 15/2(0-18), 16/1(2-10), 25/2(3-16), 109// 1/2(1-02), 2(4-16), 3/1(2-01), 8/1(0-05), 9/1(2-12), 9/2/1(1-17), 10/1(3-10), 11(4-16), 12/1(2-05), 19/2(0-13), 20(4-16), 21/1(4-05), 113// 1/1(3-03), 10/1(2-12), 11/1(2-04), 20/1(2-10), 21/1(3-03), 114// 5/2(4-12), 6(4-16), 15(4-05), 16(4-16), 25/2/1(1-08), 25/1/1/2(1-15), 119// 5/2(1-11), 6/1/2(0-18), 6/2(1-05), 15/1/2(0-07), 120// 1/1/1(1-13), 1/2(0-05), 9/1/2(0-05), 10/1(2-05), 11(4-08), 12/1(2-01), 18/1/2(1-02), 19(4-16), 20/1(1-18), 21/2(0-04), 22/2(4-03), 23/1(3-14), 125// 2/2(1-07), 3(4-16), 4/1(1-12), 7/2(4-03), 8/2/1(0-05), 8/1/1(3-09), 13/2(1-03), 14(4-16), 15/1(2-01), 16/1(3-14), 17/1(4-01), 24/2(1-12), 25(4-16), 124// 21/1(2-14), 20/2(0-10), 132// 5/2(3-10), 6 min (1-05) 133// 1/1(4-11), 2/1(0-09), 9/1 min (2-14), 10(4-16), 11/1 min (2-04), 11/2(1-12), 12/1 min (4-03), 18/1 min (1-00), 19(4-16), 20/1 min (2-11), 22(3-07), 23/1 min (2-09), 146// 2 min (1-17), 3/1(5-17), 5/1/1(4-01), 7/1 min (2-10), 8(4-16), 9/1(1-03), 12(0-11), 13(2-18), 14 163 (rasta) (0-18).	
Nangli Sakrawati	145-17		
		2// 13/1-2(2-10), 14/1(2-16), 17/2(2-06), 26(0-04), 18/1-2(4-16), 23(4-16), 24/1/1(1-13), 24/2/1(0-18), 9// 2/2(0-09), 3(4-16), 4/1(2-07), 7/1/1(0-08), 7/2/1(1-00), 8/1-2 & 26(4-16), 9/1/1(1-07), well, 9/2/1(0-03), 12/1/1(0-04), 12/2/2(2-10), 13(4-16), 14/1(0-07), 18/2(3-19), 19/1(3-19), 21/2(0-14), 22(4-05), 23/2(2-05), 12// 16/1(0-09), 25/2(1-07), 13// 1/2(2-05), 2(3-18), 3/1/1(0-01),	

3/2/1(0-14), 9(4-01), 26(0-04), 10/1(3-10), 11/1/2(3-10), 11/2(0-19), 12/1 (3-13), 19/2(2-10), 20 (4-16), 21/1 & 2(4-16), 22/1(1-11), 26// 1(4-08), 2/1(0-08), 10 & 26(4-16), 11 & 27(4-16), 19/2/1(0-02), 20(4-16), 21(4-16), 22/1(0-11), 27// 5/1/2(1-09), 5/2/1(0-13), 6/1 (2-10), 15/2 (2-10), 16/1(2-10), 25/1/2(1-00), 25/2/1(1-04), 29// 5/2(1-07), 30// 1/1 (3-04) ½(0-14), 1/3(1-09), 2/1 (1-13), 46 min(3-05), 47 min(0-13), 256 min(0-10), 255 min(0-02), 275(0-03).

Masoodabad 162-12

102/2(0-16), 103/1(2-07), 124/1(0-08), 127/1(3-17), 128(4-09), 129 min(0-14), 130/1(1-15), 131/1(3-19), 137(0-14), 138(4-14), 139(0-06), 140(4-08), 141/1(2-00), 147/1(2-10), 148(4-14), 149(4-14), 150/1(2-10), 155 min (3-00), 156(4-14), 157(4-14), 158/1 & 2(7-00), 159 min (3-17), 160 min (3-00), 269/1(2-04), 270/1(3-17), 271/1(0-06), 271/3(3-04), 273/2/1(0-17), 276/1/1(0-15), 277/1/1(5-19), 278/1(3-08), 279/1(4-08), 282/1(0-14), 283(4-16), 284/1(2-03), 285/1(1-00), 286(4-16), 287/1 (1-16), 288/1(2-03), 289(4-16), 290/2(0-11), 291/2(3-07), 292(4-16), 293(0-05), 294(1-18), 295/1(1-14), 296/2(0-17), 297(5-15), 298(5-05), 299/2(3-07), 300/2(3-07), 301/2(1-06), 320/1 (0-06), 320/2/1(0-05), 323/1/1(0-07), 323/3/1(1-06), 324/1(4-01), 325(5-03), 326/1(0-14).

Najafgarh 137-04

36// 13/2(2-00), 14(3-13), 16(7-02), 17/1(3-05), 25/1(0-15), 37// 18/1/1(0-08), 19/1(2-09), 20/1 (5-01), 21/1(3-09), 22(4-16), 23/1/1(1-04), 23/2(3-06), 24/1/1(0-11), 24/2(2-08), 25/1(1-02), 25/2 min(0-03), 41// 21/1(1-02), 42// 1/1(3-09), 2/2(0-10), 8/1(1-02), 9/1/1(1-05), 9/2(3-04), 10/2 (4-13), 11/1(0-15), 12/2(4-08), 13/1(1-09), 13/2/2(3-00), 17/2(3-07), 14/1(0-19), 16/2(2-00), 18/1/2(1-03), 18/2(3-07), 19/1/1(0-07), 19/2/1(0-12), 23/1/1(1-00), 24/1/1(3-16), 24/2, (0-05), 24/3/1min.(0-02), 25/1-2-3(4-16), 43// 2/1(1-04), 3/2(3-08), 4(4-06), 5(4-15), 6/1(0-04), 6/2/1 (2-09), 7/1/1(0-07), 49// 4/1(1-09), 5(4-16), 6/1(3-07), 15/1(2-02), 50// 1/1(1-05), 1/2/1(2-05), 9/1/1(0-13), 10(4-16), 11/1-2(6-02), 12/2(3-07), 61 rasta (1-05), 62 rasta (1-01).

Roshanpura 46-13

623/2(3-06), 624/2 (3-14), 625/2(2-12), 626/2(1-07), 627/2 (0-04), 628/2(3-05), 629/2(5-11), 630/2(3-03), 633/2(1-16), 634/2(0-11), 635(4-16), 636/2(4-10), 637/2(2-10), 632(4-16), 631/2 (4-12).

Dindarpur 78-14

873(1-00), 874/2(2-07), 875(1-15), 876(1-17), 877/2(0-14), 878(2-18), 879/2(4-08), 890(4-16), 889/2(1-18), 891/1(1-00), 896/2(0-05), 909/2(2-07), 910/1(0-13), 911(4-01), 912/1(1-07), 923/2 (1-18), 924(5-13), 925(4-16), 926/1(1-12), 935/2(1-12), 936(4-16), 937/2/2/1(1-02), 941(4-16), 942/1(1-12), 940/2/2 min (0-12) 952/2/2 min(3-18), 951/1(1-03), 953/2/2 min (1-05), 954/2/2 min(1-05), 955/2/2 min (1-06), 956/2/2 min(1-07), 957/2/2 min(1-10), 958/2/2 min(3-16), 959/2 0-16), 961(0-12), 962/2(1-08), 963/2(0-13).

Goyala Khurd 183-10

1// 23(0-17), 5// 2/2(0-18), 3(4-10), 4/1(1-05), 7/1/2(0-15), 7/2/1(0-05), 8(4-16), 9/1(1-18), 12/1/1(1-03), 12/2/2(0-17), 13(4-16), 14/1(0-16), 17/1/2(0-07), 17/2/2(0-04), 18(4-16), 19/1 (2-05), 22/1/2(0-12), 22/2/2(1-16), 23/1(2-12), 23/2(2-04), 24(0-04), 9// 2/2(3-05), 3/1(4-08), 8/2(3-05), 9/1(1-05), 9/2/2(3-04), 10/1/1(0-02), 10/2/2(0-02), 42 min (1-11), 29(10-09), 20 (2-13), 21(4-16), 22(1-09), 11/2(1-01), 12(2-06), 14// 1/1(4-10), 2/1(0-03), 10/2(3-12), 11/1(2-03), 20/2(0-12), 15// 5/2(3-07), 6/1(4-08), 7/1(0-02), 14/2(1-03), 15(4-16), 16(4-07), 29(0-04).

... 3 ...

17/1(2-01), 24/2(2-14), 25(4-16), 20// 4/2(2-14), 5/1 & 2(4-16), 6/1&2(2-08), 7/1/1(0-15), 7/2/1(0-18), 14/2(2-14), 15(5-08), 16(4-12), 17/1(2-14), 24/1/1(0-18), 24/2(1-16), 25(4-16), 29(0-04), 30// 4/1/1(0-18), 4/2(1-16), 5(4-16), 6(4-16), 7/1(2-14), 14/1(2-14), 15(4-16), 16(3-06), 17/1(2-14), 8// 16/1(0-18), 25/2(2-05), 217 min (0-10).

Tazpur Khurd 106-18

2// 16(1-04), 24/2(2-12), 25(4-16), 11// 4/2(2-09), 5(4-16), 6(4-16), 7/1(2-01), 14/2(1-09), 15(5-16), 16/1(1-19), 16/2(1-09), 17/1(0-14), 24/2(0-13), 25/1(1-12), 25/2(3-00), 29(0-04), 10// 1/1(0-04), 10/2(0-13), 11/1(1-03), 20// 1/2/2 (0-10), 20/2/1(2-00), 21/1(1-18), 16// 4/2(0-09), 5(4-13), 6/1(2-09), 6/2(2-07), 7/1/1(0-05), 14/2/2/1(0-02), 15/1(2-10), 15/2(2-06), 16/1/1(3-04), 16/2/1(0-06), 25/1/2(2-13), 25/2(0-02), 27(0-03), 29(0-01), 17// 1/1(2-01), 10/2(2-05), 11/1(2-09), 20/1/2(0-16), 20/2(1-14), 21/1(3-16), 28(0-03), 25// 1 (4-16), 2/1(0-16), 9/2(2-05), 10(4-12), 11/1/2(1-16), 11/2(2-00), 12/1(3-19), 18/2(0-03), 19(1-08), 25 (0-06), 26// 5/1/2(0-03), 5/2/2(0-16), 6/1(0-10), 36 min rasta (1-16), 37 min (0-13), 20// 148 min (0-04).

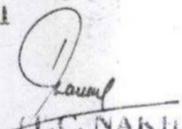
Chhawla 175-10

4// 18/2(0-13), 19(3-08), 20/1(2-01), 21/2(0-04), 22/2(4-05), 23/1(3-10), 13// 2/2 (1-16), 3(4-08), 4 min (3-00), 5 min (0-02), 6 min (3-07), 7(4-16), 8 min (3-09), 13 min (0-07), 14 min (4-08), 15 min (4-12), 16 min (4-04), 17(1-00), 25/1 min (0-05), 25/2 min (0-01), 14// 11 min (1-09), 22 min (0-08), 18 min (0-10), 19/1 min (2-02), 19/2 min (0-13), 20/1/1(0-10), 20/1/2(2-14), 20/2(0-14), 21min(3-01), 22(4-16), 23/1(1-05), 23/2 min (0-09), 23/3 min (0-11), 23/4(0-12), 23/5(1-15), 24/4 min (1-18), 17// 11/1/1/1(0-02), 11/1/2/1(2-07), 11/2(2-08), 11/3(0-12), 12/1(2-19), 13/1(0-01), 17/1/2(2-16), 17/2(1-16), 18/1(2-08), 18/2(2-08), 19/1(1-04), 19/2(1-04), 19/3(2-08), 20/1(1-04), 20/2(1-04), 20/3/1(1-16), 21/1(0-01), 22/1(0-16), 22/2/1(0-14), 23/1/1(1-04), 23/2/1(1-11), 24/1(0-12), 24/2(0-16), 24/3/1(2-11), 25/1(0-03), 25/2 (0-04), 25/3(0-19), 18// 1/1(2-01), 2/2/1(0-10), 6/2/2(0-16), 7/1/2(0-03), 7/2/2/1(2-01), 8/1/2(1-12), 8/2(2-07), 9(4-14), 10/1(1-17), 10/2(2-13), 11/1/1(0-10), 11/2/1(0-14), 12/1(1-13), 28(0-03), 12/2(1-05), 13/1(1-16), 13/2(2-06), 13/3/1(0-06), 14/1(1-16), 14/2(2-08), 14/3(0-12), 15/1(1-16), 15/2(2-08), 15/3(0-12), 16/1(1-04), 16/2(1-04), 16/3(0-12), 27(0-03), 19// 2/1 min (1-06), 3/1 min (0-07), 3/2 min(3-18), 4(4-16), 5(4-04), 6/1(4-05), 7/1(2-17), 8/1/1 (0-05), 240 min (1-10), 241 min(0-05), 198 min (1-12), 634 min (0-05).

Dhulsiras 62-08

20// 16/2(2-09), 25(3-11), 19// 20/2(1-04), 21/1 & 2(4-11), 27(0-05), 22/1(2-09), 21// 5/2(0-11), 22// 1/1/1(2-05), 1/2(1-09), 2(4-12), 26(0-04), 3/1(2-09), 7/2/2(1-08), 7/1/2/1(less than biswa), 8(4-16), 9/1(3-06), 22// 10/1/1(0-03), 27 (0-09), 12/1(0-08), 28 min (0-01), 13 (3-03), 29(0-06), 14/1(4-12), 15/1/2(0-13), 15/2/1(0-04), 16/2(3-18), 17(4-12), 18/1(1-09), 24/2(2-07), 25/1 (3-14), 26(0-04), 33// 5/1/1(0-09), 269 min rasta (0-11).

BY ORDER AND IN THE NAME OF THE LT. GOVERNOR OF DELHI


L.C. NAKH
ADDL. SECRETARY (L&S)

14/1/21 (0-3), 10/2 (2-12), 11/1 (2-02), 20/2 (0-12), 15/1/2 min
 (2-07), 6/1 (4-08), 7/1 (0-2), 14/2 (1-03), 15 (4-15), 16 min (4-16)
 29 (0-4), 17/1 min (2-0), 24/2 (2-14), 25 (4-16), 20/1/2 (2-14),
 5/1 42 (4-16), 6/1 42 (2-08), 7/1/1 (0-15), 7/2/1 (0-18), 14/2
 (2-14), 15 (5-08), 16 min (4-11), 17/1 (2-14), 24/1/1 min (0-17)
 24/2 (1-16), 25 (4-16), 29 (0-4), 30/1/4/1/1 (0-18), 4/2 (1-16)
 5 (4-16), 6 min (4-15), 7/1 (2-14), 14/1 (2-14), 15 (4-16),
 16 (3-06), 17/1 (2-18), 8/1/16/1 (0-18), 25/2 (2-05), 30/1 -

27 min (0-10) कुल तदादी रकमा 168 बीघा 2 बिहवा
 व 10 बिहवांसी, पिलाने सोके पृ फलल पाई गई।

उपरोक्त नक्शा व लख के अतिरिक्त, नक्शा व लख -
 14/1/1 min (0-1), 15/1/1 min (0-1), 16 min (0-1), 17/1 min (0-1),
 20/1/6 min (0-1), 24/1/1 min (0-1), 30/1/6 min (0-1) से सोके
 पर ट्यूबल - काज पाया गया व लख नं० 5/1/1/2 (0-17)
 18 min (1-0), 19/1 (2-05), 22/1/2 (0-12), 23/1 (2-12), 9/1/2
 (3-05), 9/1 (1-05) व 9/2/2 (3-04) तथा 29 min (0-0-10)

कुल तदादी रकमा 15 बीघा 07 बिहवा 10 बिहवांसी
 से Built up व ट्यूबल सोके पृ पाए गए जिसका
 कठवा Demolition करवाने के बाद दिया जाएगा
 कठवा अभिलेखी के पट्टेज सोके गणमत पत्र नही है
 कठवा अभिलेखी पूर्ण हुई जिसकी एक प्रति हल्का पट्टेज के
 सिविल नाल से कपल पानक देतु दे दी जाएगी।

Signature
 27/7/10
 (पुष्पेंद्र आंधव)
 पट्टेज LA

Signature
 27/7/10
 (लालत राणा)
 पट्टेज LA

Signature
 27/7/10
 (अमित आंधव)
 पट्टेज LA B

Signature
 27/7/10
 (सुरेश कुमार)
 MT, LA

Signature
 27/7/10
 (निचेय सिंह)
 कठवा DDA

Signature
 27/7/10
 (पसुवी सिंह)
 पट्टेज DDA

Signature
 27/7/10
 (अनु नाथ सिंह)
 पट्टेज सिविल नाल

Proceedings Village Goyala Khurd Award No. 06/2008-09
Application U/s 4o. F9 (88)/2004/L&B/LA/176 dated
07.04.2006

Notification U/s 6 – No. F9 (88)/2004/L&B/LA/ Dated
04.04.2007

Today on 27.07.2010, as per order of Mr. KDM/LAC (SW)
letter no. KOM/LAC--/2009-10/5798 dated 22.07.2010, Mr.
Surendra Yadav Patwari (LA) and Mr. Lalit Rana Patwari
(LA) along with records, on behalf of L&B department, Mr.
Amit Yadav Patwari, on behalf of DDA department, Mr.
Niranjan Singh Kanungo and Mr. Yashveer Singh Patwari
and on behalf of Revenue department, Mr. Prabhunath
Patwari along with records, appeared at the designated
place, LAC office, Kapashera, to take/give the map of the
above mentioned notification u/6 and award 6/2008-09.
Thereafter, on reaching the spot, the Halka Patwari, with
the help of record goods, complained about the house
Khasra acquired by the above award, according to which the
possession of the following house Khasra was taken on the

spot and given to the representative of the department L&B, Mr. Amit Yadav, Patwari, who actually handed over this possession as is to the representative of DDA (Niranjan Singh Kanungo).

Drawing Khasra 1//23 (0-17), 5//2/2 (0-18), 3 (4-10), 4/1 (1-05),, 7/1/2 (0-15) 7/2/1 (0-5), 8 (4-16), 9/1 (1-18), 12/1/1 (0-3), 13 (4-16), 14/1 (0-16), 17/1/2 (0-7), 17/2/2 (0-4), 18 (8-16), 22/2/2 (1-16), 23/2 (2-4), 24 (0-4), 9/3/1 (4-8), 8/2 (3-05), 10/1/1 (0-2), 10/2/2 (0-2), 42 Min (1-11), 29 Min (10-08-10) 20 (2-13), 21(4-16), 22 (1-09), 9//11/2 (1-01), 12 (2-06), 14/1/1 (4-10), 14//2/1, (0-3), 10/2 (3-12), 11/1 (2-02), 20/2 (0-12), 15/6/2 Min (3-07), 6/1 (4-08), 7/1 (0-02), 14/2 (1-03), 15 Min (4-15), 16 Min (4-06) 29 (0-4), 17/1 Min (2-0), 24/2 (4-14), 25 (4-16),, 20/4/2 (2-14), 5/2 (4-16), 6/142 (2-08), 7/1/1 (0-15), 7/2/1 (0-18), 14/2 (2-14), 15 (5-08), 16 Min (4-11), 17/1 (2-14), 24/1/1 Min (0-17) 24/2 (1-16), 25 (4-16), 29 (0-4), 30/4/1/1 (0-18), 4/2 (1-16) 5 (4-16), 6 Min (4-15), 7/1 (2-14), 14/1 (2-14), 15 (4-16),, 16 (3-06), 17/1 (2-18), 81/16/1 (0-18), 25/2 (2-05), and 217 Min (0-10) Total area is 168 bigha 2 biswa and 10

biswas in which crop was found on the spot. Apart from the above map khasra, tube well fund was found on the spot in map khasra 14/11/1 Min (0-1), 15/15/Min (0-1), 16Min (0-1), 17/1 Min (0-1), 201/16 Min (0-1), 24/1/1 Min (0-1), 30/16 Min (0-1) and built up and tube well in Khasra number 51/12/2/2 (0-17) 18 Min (1-0), 19/1 (2-05), 22/1/2 (0-12), 23/1 (2-12), -1/2/2 (3-05), 9/1 (1-05) & 9/2/2 (3-04) and 29 Min (0-0-10). Total number 15 Bigha 07 Biswa 10 Biswasi has built up and tube well. It was found on the spot and will be given after taking possession. No problem was faced during the possession proceedings and the possession proceedings were completed, a copy of which will be given to the Halka Patwari for implementation in the property records.

Sd/- 27/2/2010 Surendra Yadav Patwari	Sd/- 27/2/2010 Lalit Rana Patwari LA	Sd/- 27/2/2010 Amit Yadav Patwari L&B	Sd/- 27/2/2010 Sanjay Kuamr MT LA
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Sd/- 27/2/2010 Niranjan Singh Kanungo	Sd/- 27/2/2010 Jasvir Singh Patwari DDA	Sd/- 27/2/2010 Prabhunath Singh Patwari
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DDA

Record Room

ANNEXURE R-3 (colly)

दिल्ली राजपत्र

Delhi Gazette



असाधारण

EXTRAORDINARY
प्राधिकार से प्रकाशित

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भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

शहरी विकास विभाग

अधिसूचना

दिल्ली, 16 मई, 2017

सं.फा 7/79/एडीएलबी/2016/सीडी-000383132/3827-3841.—दिल्ली नगर निगम अधिनियम, 1957 (1957 का 66) की धारा 507 के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल घोषणा करते हैं कि निम्न अनुसूची के कॉलम 3 में उल्लिखित गाँव के क्षेत्रों तथा कॉलम 1 में उल्लिखित राजस्व सम्पदा/जोन जो अब तक ग्रामीण क्षेत्रों के भाग हैं उन्हें ग्रामीण क्षेत्रों से हटाया जाएगा और अब उन्हें शहरी क्षेत्र के रूप में माना जाएगा, अर्थात् :-

अनुसूची

योजना क्षेत्र	क्र० सं०	गाँव का नाम उत्तरी दिल्ली नगर निगम - 50 गाँव	शहरीकरण के क्षेत्रफल का विवरण
01	02	03	04
जोन के-1, 5 न०	01	कमरुद्दीन नगर	गाँवों की पुरानी आबादी के साथ-साथ पूरी राजस्व सम्पदा को शहरी घोषित किया जाता है।
	02	किरारी सुलेमान नगर (भाग)	--वही--
	03	मुंडका (जोन एल में भाग और रोहिणी उप-शहर)	--वही--
	04	नांगलोई जाट (भाग)	--वही--
	05	निलोठी (भाग)	--वही--
जोन एल-1,	06	नीलवाल	--वही--
जोन 'एन' 21 न०	07	बाजिदपुर ठकरान	--वही--
	08	नांगल ठकरान	--वही--
	09	बवाना (जोन पी-1 में भाग)	--वही--
	10	पुठखुर्द (जोन एम में भाग)	--वही--
	11	सुल्तानपुर डबारा	--वही--

	12	सलाहपुर मांजरा	-वही-
	13	बुधानपुर	-वही-
	14	कटेवड़ा	-वही-
	15	जट खोर	-वही-
	16	चाँदपुर	-वही-
	17	लाडपुर	-वही-
	18	कंझावला	-वही-
	19	कराला(जोन एम में भाग)	-वही-
	20	मदनपुर डबास(जोन एम में भाग)	-वही-
	21	मोहम्मदपुर माजरी (जोन एम में भाग)	-वही-
	22	रानी खेड़ा (जोन एम में भाग)	-वही-
	23	रसूलपुर	-वही-
	24	घेवरा (जोन एल में भाग)	-वही-
	25	सावदा	-वही-
	26	दरियापुर कलां (जोन पी-1 में भाग)	-वही-
	27	खेड़ा खुर्द (जोन एम और जोन पी-1 में भाग)	-वही-
जोन 'पी -II' 23 नं०	28	अकबरपुर माजरा	-वही-
	29	भलरवा डेयरी /जहांगीर पुरी (जोन सी में भाग)	-वही-
	30	बुराड़ी (जोन ओ में भाग)	-वही-
	31	इब्राहीमपुर(जोन ओ में भाग)	-वही-
	32	झड़ोदा माजरा (जोन ओ में भाग)	-वही-
	33	जींदपुर (जोन पी 1 में भाग)	-वही-
	34	कादीपुर	-वही-
	35	कमालपुर माजरा	-वही-
	36	खामपुर (जोन पी 1 में भाग)	-वही-
	37	मोहम्मदपुर रमजानपुर (जोन ओ में भाग)	-वही-
	38	मुकंदपुर (जोन सी में भाग)	-वही-
	39	मुखमेलपुर	-वही-
	40	नगलीपूना (जोन पी 1 में भाग)	-वही-
	41	सलीमपुर माजरा, बुराड़ी (जोन ओ में भाग)	-वही-
	42	तीगीपुर (जोन ओ में भाग)	-वही-
	43	फतेहपुर जाट (जोन ओ में भाग)	-वही-
	44	समयपुर (जोन सी में भाग)	-वही-
	45	लिवासपुर (जोन सी में भाग)	-वही-
	46	सिरसपुर (जोन पी-1 और जोन-सी में भाग)	-वही-
	47	बीजापुर (पी-1 में भाग)	-वही-
	48	अलीपुर (जोन पी-1 में भाग)	-वही-
	49	टिकड़ी खुर्द (मुख्यतः जोन पी-1 में, लगभग 3-5 हे० पी-2 में भाग)	-वही-
	50	गढ़ी खुसरो	-वही-
		दक्षिणी दिल्ली नगर निगम-39 गाँव	
जोन 'जे'-1 न०	51	नेवसराय	-वही-
जोन 'के'-1, 11 न०	52	बक्करवाला	-वही-
	53	वापरौला	-वही-
	54	गोयला खुर्द	-वही-
	55	हस्तसाल (भाग)	-वही-
	56	कुतबपुर	-वही-
	57	नगली सकरावती (जोन एल में भाग)	-वही-
	58	नवादा माजरा (भाग)	-वही-
	59	सफीपुर रनहोला	-वही-
	60	राजापुर खुर्द	-वही-
	61	ताजपुर खुर्द (जोन एल में भाग)	-वही-

	62	तिलंगपुर कोटला	--वही--
जोन 'एल' 27 न०	63	असालतपुर खावद	--वही--
	64	छावला (जोन 'के' -1 में भाग)	--वही--
	65	दरयापुर खुर्द	--वही--
	65	दौलतपुर	--वही--
	66	दिवाऊ कलां	--वही--
	67	दिनदारपुर (जोन 'के' -1 में भाग)	--वही--
	68	ढसनपुर	--वही--
	70	जाफरपुर कलां	--वही--
	71	जाफरपुर (हिरनकूदना)	--वही--
	72	झुलझुली	--वही--
	73	खड़खड़ी जाटमल	--वही--
	74	खड़खड़ी नाहर	--वही--
	75	खड़खड़ी पौड	--वही--
	76	खेड़ा	--वही--
	77	खेड़ा डाबर	--वही--
	78	मलिकपुरजर नजफगढ़	--वही--
	79	पिंडवाला कलां	--वही--
	80	पपरावत	--वही--
	81	पिंडवाला खुर्द	--वही--
	82	काजीपुर	--वही--
	83	रावला खानपुर	--वही--
	84	रौशनपुरा (जोन 'के' -1 में भाग)	--वही--
	85	सारंगपुर	--वही--
	86	समसपुर खालसा	--वही--
	87	सुरहेड़ा	--वही--
	88	शेरपुर डेयरी	--वही--
	89	उजवा	--वही--

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

कुलदीप पाकड़, विशेष सचिव (शहरी विकास)

DEPARTMENT OF URBAN DEVELOPMENT

NOTIFICATION

Delhi, the 16th May, 2017

No. F. 7/79/ADLB/2016/CD-000383132/3827-3841.—In exercise of the powers conferred by clause (a) of section 507 of the Delhi Municipal Corporation Act, 1957 (66 of 1957), the Lt. Governor of the National Capital Territory of Delhi is pleased to declare that the areas of villages mentioned in column 3 of the Schedule below and falling in the revenue estate / zone mentioned in column 1, hitherto part of the rural areas, shall, cease to be the rural areas and shall be deemed as Urban areas, namely:-

SCHEDULE

Planning Zone	S/No.	Name of village North DMC - 50 Villages	Particulars of the Area Urbanised
1	2	3	4
Zone 'K-I' 5 No.	1	Kamruddin Nagar	The old abadis as well as the entire Revenue Estate of the said village declared as Urban

	2	Kirari Suleman Nagar (Part)	---- do ----
	3	Mundka (Part in Zone L & Rohini Sub-City)	---- do ----
	4	Nangloi Jat (Part)	---- do ----
	5	Nilothi (Part)	---- do ----
Zone 'L' 1 No.	6	Neelwal	---- do ----
Zone 'N' 21 No.	7	Bazidpur Thakran	---- do ----
	8	Nangal Thakran	---- do ----
	9	Bawana (Part in Zone P-I)	---- do ----
	10	Puath-Khurd (Part in Zone M)	---- do ----
	11	Sultanpur Dabas	---- do ----
	12	Salahpur Majra	---- do ----
	13	Budhanpur	---- do ----
	14	Katawada	---- do ----
	15	Jat Khor	---- do ----
	16	Chandpur	---- do ----
	17	Ladpur	---- do ----
	18	Kanjhawala	---- do ----
	19	Karala (Part in Zone M)	---- do ----
	20	Madanpur Dabas (Part in Zone M)	---- do ----
	21	Mohammadpur Majri (Part in Zone M)	---- do ----
	22	Rani Khera (Part in Zone M)	---- do ----
	23	Rasulpur	---- do ----
	24	Ghewra (Part in Zone L)	---- do ----
	25	Sawda	---- do ----
	26	Daryapur Kalan (Part in Zone P-I)	---- do ----
	27	Khera Khurd (Part in Zone M & Part in Zone P-I)	---- do ----
Zone 'P-II' 23 No.	28	Akbarpur Majra	---- do ----
	29	Bhalsawa Dairy/Jahangirpuri (Part in Zone C)	---- do ----
	30	Burari (Part in Zone O)	---- do ----
	31	Ibrahimpur (Part in Zone O)	---- do ----
	32	Jharoda Majra (Part in Zone O)	---- do ----
	33	Jindpur (Part in Zone P-I)	---- do ----
	34	Kadipur	---- do ----
	35	Kamalpur Majra	---- do ----
	36	Khampur (Part in Zone P-I)	---- do ----
	37	Mohammadpur Ramzanpur (Part in Zone O)	---- do ----
	38	Mukandpur (Part in Zone C)	---- do ----
	39	Mukhmalpur	---- do ----
	40	Nanglipuna (Part in Zone P-I)	---- do ----
	41	Saleempur Majara, Burari (Part in Zone O)	---- do ----
	42	Tiggipur (Part in Zone O)	---- do ----
	43	Fatehpur Jat (Part in Zone O)	---- do ----
	44	Samapur (Part in Zone C)	---- do ----
	45	Libaspur (Part in Zone C)	---- do ----
	46	Seeraspur (Part in Zone P-I & Part in Zone C)	---- do ----
	47	Bijapur (Part in P-I)	---- do ----
	48	Alipur (Part in Zone P-I)	---- do ----
	49	Tikri Khurd (Majority in Zone P-I, about only 3-5 Ha in P-II)	---- do ----
	50	Gadi Khasro	---- do ----
		South DMC – 39 Villages	

Zone 'J' 1 No.	51	Neb Sarai	---- do ----
Zone 'K-I' 11 No.	52	Bakkarwala	---- do ----
	53	Baprola	---- do ----
	54	Goela Khurd	---- do ----
	55	Hastal (Part)	---- do ----
	56	Qutabpur	---- do ----
	57	Nangli Sakrawati (Part in Zone-L)	---- do ----
	58	Nawada Majra (Part)	---- do ----
	59	Safipur Ranhola	---- do ----
	60	Rajapur Khurd	---- do ----
	61	Tajpur Khurd (Part in Zone-L)	---- do ----
	62	Tilangpur Kotla	---- do ----
Zone 'L' 27 No.	63	Asalatpur Khawad	---- do ----
	64	Chhawla (Part in Zone-K-I)	---- do ----
	65	Daryapur Khurd	---- do ----
	66	Daulatpur	---- do ----
	67	Ditchaon Kalan	---- do ----
	68	Dindarpur (Part in Zone-K-I)	---- do ----
	69	Hasanpur	---- do ----
	70	Jafarpur Kalan	---- do ----
	71	Jafarpur (Hirankunda)	---- do ----
	72	Jhuljhuli	---- do ----
	73	Kharkhari Jatmal	---- do ----
	74	Kharkhari Nahar	---- do ----
	75	Kharkhari Pond	---- do ----
	76	Khaira	---- do ----
	77	Khera Dabur	---- do ----
	78	Malikpurzer Najafgarh	---- do ----
	79	Pindwala Kalan	---- do ----
80	Paprawat	---- do ----	
81	Pindwala Khurd	---- do ----	
82	Qazipur	---- do ----	
83	Rawla Khanpur	---- do ----	
84	Roshanpura (Part in Zone-K-I)	---- do ----	
85	Sarangpur	---- do ----	
86	Shampur Khalsa	---- do ----	
87	Surehara	---- do ----	
88	Sherpur Dairy	---- do ----	
89	Ujwa	---- do ----	

By Order and in the Name of Lt. Governor
of the National Capital Territory of Delhi,

KULDEEP PAKAD, Spl. Secy. (Urban Development)



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

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आवासन और शहरी कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 28 जनवरी, 2019

का. आ.457(अ).—राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, शहरी विकास विभाग की तारीख 16 मई, 2017 की अधिसूचना सं. एफ.7/79/एडीएलबी/2016/सीडी-000383132/3827-3841 के द्वारा नीचे उपाबद्ध अनुसूची के स्तंभ 3 में यथोल्लिखित 89 गांवों को शहरी क्षेत्र के रूप में घोषित किया है।

और, दिल्ली भूमि सुधार अधिनियम, 1954 (1954 का 8) की धारा 150 की उपधारा (3) के खंड (क) के अधीन उक्त गांवों के ग्राम सभा क्षेत्र केन्द्रीय सरकार में निहित किए गए हैं।

अब, केन्द्रीय सरकार दिल्ली विकास अधिनियम, 1957 (1957 का 61) की धारा 22 की उप धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तत्काल प्रभाव से, गांवों के क्षेत्रों, जो अनुसूची में विनिर्दिष्ट गांवों के शहरीकरण के संबंध में केन्द्रीय सरकार में निहित हो चुके हैं, उक्त क्षेत्रों के विकास और अनुरक्षण के प्रयोजनार्थ और इन क्षेत्रों के उद्देश्य को पूरा करने, जहां कहीं अपेक्षित हो, के लिए ऐसे उपाय और कार्य करने के लिए दिल्ली विकास प्राधिकरण को निपटाये जाने के लिए सौंपती है और इन क्षेत्रों का विकास समय-समय पर अधिसूचित मौजूदा दिल्ली मुख्य योजना के अनुसार किया जाएगा।

अनुसूची

क्रम सं. (1)	जोन का नाम (2)	राजस्व एस्टेट अथवा गांव का नाम (3)	
1	उत्तर (दिल्ली नगर निगम) जोन के-1	1	कमरूद्दीन नगर
		2	किरई सुलेमान नगर(भाग)
		3	मुंडका (जोन -एल का भाग और रोहिणी उप-नगर)
		4	नांगलोई जट (भाग)
		5	निलोठी (भाग)
2.	उत्तर (दिल्ली नगर निगम) जोन एल-1	6	नीलवाल

2

<p>3</p>	<p>उत्तर (दिल्ली नगर निगम) जोन एन-21</p>	<p>7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24 25 26 27</p>	<p>बाजीदपुर ठाकरान नांगल ठाकरान बवाना (जोन - पी-1 का भाग) पूठ खुर्द (जोन - एम का भाग) सुलतानपुर डवास सालहपुर माजरा बुधन पुर कटवाडा जट खोर चांद पुर लाडपुर कंझावला कराला (जोन - एम का भाग) मदनपुर डवास मोहम्मद पुर माजरी (जोन - एम का भाग) रानी खेडा (जोन - एम का भाग) रसूलपुर घेवरा (जोन - एल का भाग) सावडा दरयापुर कलां (जोन - पी-1 का भाग) खेडा खुर्द (जोन - एम का भाग और अंचल पी-1 का भाग)</p>
<p>4</p>	<p>उत्तर (दिल्ली नगर निगम) जोन पी-2</p>	<p>28 29 30 31 32 33 34 35 36 37 38 39 40 41 42 43 44 45 46 47 48 49 50</p>	<p>अकबरपुर माजरा भलस्वा डेयरी जहांगीरपुरी (जोन सी का भाग) बुराडी (जोन ओ का भाग) इब्राहिम पुर(जोन ओ का भाग) झडौंदा माजरा (जोन ओ का भाग) जींदपुर (जोन पी-1 का भाग) कादीपुर कमालपुर माजरा खामपुर (जोन पी-1 का भाग) मोहम्मदपुर रमजान पुर (जोन ओ का भाग) मुकुंदपुर (जोन सी का भाग) मुखमलपुर नंगलीपुना (जोन पी-1 का भाग) सलीमपुर माजरा बुराडी (जोन ओ का भाग) तिगीपुर (जोन ओ का भाग) फतेहपुर जट (जोन ओ का भाग) समापुर (जोन सी का भाग) लिवासपुर (जोन सी का भाग) सीरसपुर (जोन पी-1 का भाग और जोन सी का भाग) वीजापुर (जोन पी-1 का भाग) अलीपुर (जोन पी-1 का भाग) टीकरी खुर्द (जोन पी-1 में मुख्यतः, पी-2 में लगभग केवल 3-5एच ए) गदी खसरो</p>

5	दक्षिण (दिल्ली नगर निगम) जोन -जे)	51	नेब सराय
6	दक्षिण (दिल्ली नगर निगम) जोन के-1	52	बङ्करवाला
		53	बापरोला
		54	गोयला खुर्द
		55	हस्तसाल (भाग)
		56	कुतुबपुर
		57	नंगली सकरावत (जोन एल का भाग)
		58	नवादा माजरा (भाग)
		59	साफीपुर रनहोला
		60	राजापुर खुर्द
		61	ताजपुर खुर्द (जोन एल का भाग)
		62	तिलंगापुर कोटला
		7	दक्षिण (दिल्ली नगर निगम) जोन -एल
64	छावला (जोन के-1 का भाग)		
65	दरियापुर खुर्द		
66	दौलतपुर		
67	दिचांऊ कलां		
68	दिंदारपुर (जोन के-1 का भाग)		
69	हसनपुर		
70	जाफरपुर कलां		
71	जफ्फरपुर (हिरण कूदना)		
72	झुलझुली		
73	खडखडी जटमाल		
74	खडखडी नाहर		
75	खडखडी पौंड		
76	खेडा		
77	खेडा डावर		
78	मलिकपुरजेर नजफगढ		
79	पिंडवाला कलां		
80	पपरावत		
81	पिंडवाला खुर्द		
82	काजीपुर		
83	रेवला खानपुर		
84	रोशनपुरा (जोन के-1 का भाग)		
85	सारंगपुर		
86	समसपुर खालसा		
87	सुरेहेडा		
88	शेरपुर डेयरी		
89	उजवा		

[फा. सं. जे-13036/05/2018-डीडी-V (ई-9045975)]

के. संजय मूर्ति, अपर सचिव

MINISTRY OF HOUSING AND URBAN AFFAIRS

NOTIFICATION

New Delhi, the 28th January, 2019

S.O.457(E).—Whereas the Urban Development Department, Government of the National Capital Territory of Delhi vide notification number F.7/79/ADLB/2016/CD-000383132/3827-3841, dated the 16th May, 2017 declared eighty-nine villages as Urban areas as mentioned in column (3) of the Schedule annexed below.

And whereas, under clause (a) of sub-section (3) of section 150 of Delhi Land Reforms Act, 1954 (8 of 1954) the Gaon Sabha areas of said villages have been vested in the Central Government.

Now, in exercise of the powers conferred by sub-section (1) of section 22 of the Delhi Development Act, 1957 (61 of 1957), the Central Government hereby places, with immediate effect, the areas of the villages, which have vested in the Central Government on the urbanization of the villages specified in the Schedule, at the disposal of the Delhi Development Authority for the purpose of development and maintenance of the said areas and for taking such steps as may be required to serve the purpose and development of these areas shall be done as per the extant Master Plan of Delhi notified from time to time.

SCHEDULE

S.No. (1)	Name of Zone (2)	Name of the Revenue Estate or Village (3)
1.	NORTH(DMC) Zone K-1	1 Kamruddin Nagar 2 Kirari Suleman Nagar (Part) 3 Mundka (Part in Zone L & Rohini Sub-City) 4 Nangloi Jat (Part) 5 Nilothi (Part)
2.	NORTH(DMC) Zone L-1	6 Neelwal
3.	NORTH(DMC) Zone N-21	7 Bazidpur Thakran 8 Nangal Thakran 9 Bawana (Part in Zone P-1) 10 Puath Khurd (Part in Zone M) 11 Sultanpur Dabas 12 Salahpur Majra 13 Bhudhanpur 14 Katawada 15 Jat Khor 16 Chandpur 17 Ladpur 18 Kanjhawla 19 Karala (Part in Zone M) 20 Madanpur Dabas (Part in Zone M) 21 Mohammadpur Majri (Part in Zone M) 22 Rani Khera (Part in Zone M) 23 Rasulpur 24 Ghewra (Part in Zone L) 25 Sawda 26 Daryapur Kalan (Part in Zone P-1) 27 Khera Khurd (Part in Zone M & Part in Zone P-1)
4.	NORTH(DMC) Zone P-2	28 Akbarpur Mazra 29 Bhalswa Dairy/Jahangirpur (Part in Zone C) 30 Burari (Part in Zone O) 31 Ibrahimpur (Part in Zone O) 32 Jharoda Majra (Part in Zone O) 33 Jindpur (Part in Zone P-1) 34 Kadipur 35 Kamalpur Majra 36 Khampur (Part in Zone P-1) 37 Mohammadpur Ramzanpur (Part in Zone O) 38 Mukundpur (Part in Zone C) 39 Mukhmalpur 40 Nanglipuna (Part in Zone P-1) 41 Saleempur Majra, Burari (Part in Zone O) 42 Tiggipur (Part in Zone O) 43 Fatehpur Jat (Part in Zone O) 44 Samapur (Part in Zone C) 45 Libaspur (Part in Zone C)

		46 Seeraspur (Part in Zone P-1 & Part in Zone C)
		47 Bijapur (Part in Zone P-1)
		48 Alipur (Part in Zone P-1)
		49 Tikri Khurd (Majority in Zone P-1, about only 3-5 Ha in P-II).
		50 Gadi Khasro
5.	SOUTH (DMC) Zone J	51 Neb Sarai
6.	SOUTH (DMC) Zone K-1	52 Bakkarwala
		53 Baprola
		54 Goela Khurd
		55 Hastal (Part)
		56 Qutabpur
		57 Nangli Sakrawat (Part in Zone L)
		58 Nawada Majara (Part)
		59 Safipur Ranhola
		60 Rajapur Khurd
		61 Tajpur Khurd (Part in Zone L)
		62 Tilangpur Kotla
7.	SOUTH (DMC) Zone L	63 Asalatpur Khawad
		64 Chhawla (Part in Zone K-1)
		65 Daryapur Khurd
		66 Daulatpur
		67 Dichaon Kalan
		68 Dindarpur (Part in Zone K-1)
		69 Hasanpur
		70 Jafarpur Kalan
		71 Jaffarpur (Hirankudna)
		72 Jhuljhuli
		73 Kharkhari Jatmal
		74 Kharkhari Nahar
		75 Kharkhari Pond
		76 Khaira
		77 Khera Dabar
		78 Malikpurzer Najafgarh
		79 Pindwala Kalan
		80 Paprawat
		81 Pindwala Khurd
		82 Qazipur
		83 Rewla Khanpur
		84 Roshanpura (Part in Zone K-1)
		85 Sarangpur
		86 Samaspur Khalsa
		87 Surehera
		88 Sherpur Dairy
		89 Ujwa

[F. No. J-13036/05/2018-DD-V(E-9045975)]

K. SANJAY MURTHY, Addl. Secy.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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सड़क परिवहन और राजमार्ग मंत्रालय

अधिसूचना

नई दिल्ली, 3 अप्रैल, 2018

का.आ. 1466(अ).—केन्द्रीय सरकार, राष्ट्रीय राजमार्ग अधिनियम, 1956 (1956 का 48) वी द्वारा 2 वी उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित तालिका के स्तम्भ (2) और (3) में विनिर्दिष्ट प्रत्येक राजमार्ग को राष्ट्रीय राजमार्ग घोषित करती है।

उक्त राजमार्गों, जिन्हें अब राष्ट्रीय राजमार्ग घोषित किया जाना है, वो तालिका के क्रमशः स्तम्भ (1), (2) और (3) में यथा-निर्दिष्ट नई क्रम संख्याओं, नई राष्ट्रीय राजमार्ग संख्याओं तथा राष्ट्रीय राजमार्गों के विवरण के साथ उक्त अधिनियम वी अनुसूची में विनिर्दिष्ट किया गया समझा जाएगा।

तालिका

क्र. सं.	नई राष्ट्रीय राजमार्ग संख्या	राष्ट्रीय राजमार्गों का विवरण
(1)	(2)	(3)
511	157ए	ओडिशा राज्य में फूलबानी के निकट रारा-157 के साथ अपने जंक्शन से प्रारंभ होकर जमुझागी, दुतिमेंडी, खजुगीपाड़ा वो जोड़ते हुए और मधापुर के निकट रारा-57 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
512	126ए	ओडिशा राज्य में बरपाली के निकट रारा-26 के साथ अपने जंक्शन से प्रारंभ होकर रामपुर सिंघीजुबा, बिसलपल्ली, नागपल्ली वो जोड़ते हुए और सोनापुर के निकट रारा-57 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
513	655	ओडिशा राज्य में अंगुल (अंगुल स्टेडियम) के निकट रारा-55 के साथ अपने जंक्शन से प्रारंभ होकर महिधारपुर, सतमाइल, रासोल, भापुर, अथागढ़, रोपीनाथापुर, तोतापाड़ा वो जोड़ते हुए और कृष्णाश्यामपुर के निकट रारा-55 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।

514	720	ओडिशा राज्य में क्योनीझाड के निकट रारा-20 के साथ अपने जंक्शन से प्रारंभ होकर बसंतपुर, देओबंधा, भागमुण्डा, ब्राह्मणिपाल, धनुर्जोयपुर वो जोड़ते हुए और डुबगी चाक पर रारा-53 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
515	143एच	ओडिशा राज्य में जोरम के निकट रारा-143 के साथ अपने जंक्शन से प्रारंभ होकर अंबापानी वो जोड़ते हुए आगे झारखंड राज्य में सालंगाबहल, बिहाबंध, वो जोड़ते हुए लितेबेडा पर समाप्त होने वाला राजमार्ग।
516	143डी	झारखंड राज्य में जामटोली के निकट रारा-143 के साथ अपने जंक्शन से प्रारंभ होकर बसिया, कामदारा, तोर्पा वो जोड़ते हुए और खंथी के निकट रारा-20 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
517	116ए	पश्चिम बंगाल राज्य में मेचोग्राम (पांसकुरा) के निकट रारा-16 के साथ अपने जंक्शन से प्रारंभ होकर दासपुर, बांदर, गौरहाटी, आरमबाग, उच्चालन, सेहरा बजार, बर्दवान करजाना, मंगलवोट, पंचग्राम वो जोड़ते हुए और मोरेग्राम के निकट रारा-12 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
518	327ई	पश्चिम बंगाल राज्य में खोगीबाड़ी के निकट रारा-327 के साथ अपने जंक्शन से प्रारंभ होकर और घोसपुकुर के निकट रारा-27 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
519	312	पश्चिम बंगाल राज्य में जंगीपुर के निकट रारा-12 के साथ अपने जंक्शन से प्रारंभ होकर उमरपुर मुर्सीदाबाद, चूनाखाली, जालंगी, कनीमपुर, टेहटा, कशनगढ़, हंसखाली, दत्तफूलिया, हिलिंचा, ढोंगांव, पंचपोटा, बेगीगोपालपुर घाट, इच्छामती, स्वरुनगर वो जोड़ते हुए और बसीरहाट (धोजाडांगा) पर समाप्त होने वाला राजमार्ग।
520	347डीजी	मध्य प्रदेश राज्य में देशगांव के निकट रारा-347डी के साथ अपने जंक्शन से प्रारंभ होकर सनावद, बरवाह वो जोड़ते हुए और इंदौर में (भवरकुआ चौक) रारा-52 के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
521	552जी	राजस्थान राज्य में झालरपट्टन के निकट रारा-52 के साथ अपने जंक्शन से प्रारंभ होकर बींडा, दवल वो जोड़ते हुए आगे मध्य प्रदेश राज्य में सोयत, सुसनेर, अगर, घोसला, घाटिया वो जोड़ते हुए उज्जैन पर समाप्त होने वाला राजमार्ग।
522	344एम	दिल्ली के रा. रा. क्षेत्र में बंबोली गांव के निकट रारा-44 के साथ अपने जंक्शन से प्रारंभ होकर नरेला, मुंडका, नज़फगढ़, द्वारका वो जोड़ते हुए और भरताल चौक के निकट रारा-248डीडी के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।
523	148ईई	दिल्ली के रा. रा. क्षेत्र में शिव मूर्ती (रंगपुरी) के निकट रारा-48 के साथ अपने जंक्शन से प्रारंभ होकर बसंतकुंज के निकट नेल्सन मंडेला मार्ग के साथ अपने जंक्शन पर समाप्त होने वाला राजमार्ग।

[फा. सं. एनएच-14012/27/2014-पीएंडएम(पार्ट-9)]

राजेश गुप्ता, उप सचिव

पाद टिप्पणी: राष्ट्रीय राजमार्ग अधिनियम, 1956 (1956 का 48) की अनुसूची वो भारत के राजपत्र, दिनांकित 4 अप्रैल, 2011 में प्रकाशित अधिसूचना संख्या का.आ. 689 (अ), दिनांकित 4 अप्रैल, 2011 द्वारा प्रतिस्थापित किया गया था और इसमें तत्पश्चात संशोधन अधिसूचना, 1117 दिनांकित 13.03.2018 द्वारा किया गया था।

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**NOTIFICATION**

New Delhi, the 3rd April, 2018

S.O. 1466 (E) .— In exercise of the powers conferred by sub-section (2) of section 2 of the National Highways Act, 1956 (48 of 1956), the Central Government hereby declares each of the highways specified in columns (2) and (3) of the Table below to be a national highway.

The said highways, now declared to be national highways, shall be deemed to be specified in the Schedule to the said Act with the new serial numbers, the new national highways numbers and the description of the national highways thereof, as indicated in columns (1), (2) and (3) respectively, of the said Table.

TABLE

Serial No.	New National Highway No.	Description of National Highways
(1)	(2)	(3)
511	157A	The Highway starting from its junction with N.H-157 near Phulbani connecting Jamujhari, Dutimendi, Khajuripada and terminating at its junction with NH-57 near Madhapur in the State of Odisha.
512	126A	The highway starting from its junction with NH-26 near Barapali connecting Rampur, Singhijuba, Bisalpalii, Nagapalli and terminating at its junction with NH-57 near Sonapur in the State of Odisha.
513	655	The highway starting from its junction with NH-55 near Angul (Angul stadium) connecting Mahidharpur, Satmile, Rasol, Bhapur, Athagarh, Gopinathapur, Totapada and terminating at its junction with NH-55 near Krushnashyampur in the State of Orissa.
514	720	The highway starting from its junction with NH-20 near Keonjhar connecting Basantpur, Deobandha, Bhagamunda, Brahmanipal, Dhanurjoypur and terminating at its junction with NH-53 at Duburi Chak in the State of Orissa.
515	143H	The highway starting from its junction with NH-143 near Joram connecting Ambapani in the state of Odisha further connecting Salangabahal, Bihabandh and terminating at Litebeda in the State of Jharkhand.
516	143D	The highway starting from its junction with NH-143 near Jamtoli connecting Basia, Kamadara, Torpa and terminating at its junction with NH-20 near Khunthi in the State of Jharkhand.
517	116A	The highway starting from its junction with NH-16 near Mechogram (Panskura) and connecting Daspur, Bandar, Gourhati, Arambagh, Uchalan, Sehara Bazar, Burdwan, Karjana, Mangalkot, Panchgram and terminating at its junction with NH-12 near Moregram in the State of West Bengal.
518	327C	The Highway starting from its junction with NH-327 near Khoribari and terminating at its junction with NH-27 near Ghoshpukur in the state of West Bengal.
519	312	The highway starting from its junction with NH-12 near Jangipur connecting Omarpur, Murshidabad, Chunakhali, Jalangi, Karimpur, Tehatta, Krishangar, Hanskhali, Duttaphulia, Helencha, Bongoan, Panchpota, Berigopalpur Ghat, Ichamati, Tarnipur Ghat, Swarupnagar and terminating at Basirhat (Ghojadanga) in the State of West Bengal.
520	347BG	The highway starting from its junction with NH-347B near Deshgaon connecting Sanawad, Barwah and terminating at its junction with NH-52 (Bhawarkua Chowk) at Indore in the state of Madhya Pradesh.
521	552G	The highway starting from its junction with NH-52 near Jhalarapatan connecting Beenda, Dawal in the state of Rajasthan further connecting Soyat, Susner, Agar, Ghosla, Ghatia and terminating at Ujjain in the state of Madhya Pradesh.
522	344 M	The highway starting from its junction with NH-44 near Bankoli Village connecting Narela, Mundka, Najafgarh, Dwarka and terminating at its junction with NH-248 BB near Bhartal chowk in the NCT of Delhi.
523	148 AE	The highway starting from its junction with NH-48 near Shiv Murti (Rangpuri) and terminating at its junction with Nelson Mandela Marg near Vasant Kunj in the NCT of Delhi.

[F. No. NH-14012/27/2014-P&M (Pt-9)]

RAJESH GUPTA Dy. Secy.

Footnote: The Schedule to the National Highways Act, 1956 (48 of 1956) was substituted *vide* notification number S.O. 689 (E), dated 4th April, 2011 published in the Gazette of India, dated the 4th April, 2011 and subsequently amended *vide* notification no. 1117 dated 13.03.2018.



सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No. : IN-DL69933938178664T
Certificate Issued Date : 06-Apr-2021 02:49 PM
Account Reference : IMPACC (IV)/ dl876903/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL87690340734493036385T
Purchased by : NATIONAL HIGHWAYS AUTHORITY OF INDIA
Description of Document : Article 5 General Agreement
Property Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : NATIONAL HIGHWAYS AUTHORITY OF INDIA
Second Party : DDA
Stamp Duty Paid By : NATIONAL HIGHWAYS AUTHORITY OF INDIA
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



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FINANCIAL AGREEMENT

Between

National Highways Authority of India (NHAI)

And

Delhi Development Authority (DDA)

This Agreement is entered into on the 19th of April, 2021 at New Delhi between 2 parties:

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BETWEEN

National Highways Authority of India (NHAI), set up by an Act of the Parliament, NHAI Act, 1988 under Ministry of Road Transport & Highways and having its Registered Office at G5&6, Sector-10, Dwarka, New Delhi -110 075 (hereinafter referred to as "NHAI", which expression shall, unless repugnant to the context or meaning thereof, mean and include its administrators, executors, successors and assigns) of the First Part;

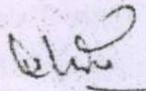
AND

Delhi Development Authority (DDA), set up by the Delhi Development Act, 1957 for promoting and securing the development of Delhi, having its registered office at Vikas Sadan, New Delhi -110 023 (hereinafter referred to as "DDA"), which expression shall, unless repugnant to the context or meaning thereof, mean and include its administrators, executors, successors and assigns) of the Second Part;

(NHAI and DDA shall collectively be referred to as "Parties" and individually be referred to as "Party" as the case may be)

WHEREAS:

- A. Delhi Development Authority (DDA) as part of the Delhi Master Plan 2021 proposed Urban Extension Road-II (UER-II) as third ring road of Delhi. However, considering the expertise of NHAI, DDA requested NHAI to develop UER-II as National Highway. During the meeting held under the Chairmanship of Hon'ble Minister of Road, Transport & Highways on 01.06.2017, a decision was taken to develop the UER-II as National Highway and to be constructed, developed & maintained through National Highways Authority of India. Subsequently, said UER-II was declared as National Highway no. NH-344M vide Gazette Notification dated 03.04.2018.
- B. NHAI took UER-II as part of Delhi Decongestion Plan and proposed to develop in five (05) packages with total capital cost of Rs. 7716 Cr. (Project brief & map annexed). Since, UER-II is a capital intensive urban project, revenue generated through tolling alone would not be sufficient to meet the financial requirement and therefore, DDA has conveyed in-principle approval of MoHUA and their consent for funding of UER-II to the extent of Rs. 3600 crores to meet viability gap.
- C. The said agreement is required to be executed between NHAI and DDA to formalize the understanding of financial arrangement and outlining the scope of agreement, financial proceeds, roles and responsibilities of NHAI and DDA.

 2

- D. Delhi being National Capital generates and attracts huge quantum of traffic not only from within Delhi but also from surrounding region. In order to cater to this regional traffic, Inner and Outer ring roads were planned in 1962, of which only inner ring road could be completed whereas outer ring road is still not a full ring. Additionally, non-Delhi destined traffic i.e. traffic to/from North Indian States (which includes Punjab, Northern Haryana, Jammu & Kashmir) to remaining Indian states (which includes Rajasthan, Southern Haryana, Gujarat, Maharashtra) has to pass through Delhi due to absence of alternate network. This leads to heavy congestion on the existing ring roads.
- E. NHAI took UER-II as part of Delhi Decongestion Plan and as complete engineering solution to develop:

Package	Name of the projects
1	Development of 6 lane NH-344M from Village Bakoli at NH 1, (Km -0+700) to Karala-Kanjhawala Road, (Km 15+000) in the State of Delhi.
2	Development of 6 lane NH-344M from Karala-Kanjhawala Road, (Km 15+000) to Nangloi Najafgarh Road, (Km 28+450) in the State of Delhi.
3	Development of 6 lane NH-344M from Nangloi Najafgarh Road, (Km 28+450) to Dwarka Sector 24 Road, (Km 38+111) in the State of Delhi.
4	Development of 4 lane NH-344P (from Km 0+000 to 29+600, 29.6 kms), starting from Bawana Industrial Area at NH-344M, Delhi (at Km 7+750) till Sonipat bypass of NH-352A at Village Barwasini, Sonipat in Haryana as spur.
5	Development of 4 lane NH-344N (from Km 0+000 to 7+269, 7.3km), starting from, NH 344 M, Delhi (at Km 26+135) till Bahadurgarh bypass of NH-10 near Bahadurgarh in Haryana as spur.

- F. The increased cost of land acquisition and uncertainty associated with tolling brownfield sections of National Highways in urban stretches reduces the overall financial attractiveness of the project. The financial viability of project detailed analysis has been done by the Financial Consultant which shows that the viability gap funding required for making the project viable with FIRR of 6.8% is Rs. 4200 Cr.
- G. Several rounds of discussion held between NHAI and DDA for financial assistance by DDA towards the viability gap funding of the UER-II project. For the abovesaid purpose, DDA vide letter no. F.32(06)20/IL/1571 dated 05.03.2021 has conveyed in-principle approval of MoHUA and their consent for funding of UER-II to the extent

of Rs. 3600 crores to meet viability gap funding. Further, balance 600 Cr. shall be met by NHAI/MoRT&H from their sources.

NOW, THEREFORE in consideration of the above, the Parties hereby propose to enter into a general framework in the form of this agreement, under which the said Parties would seek to co-operate and complement each other's capabilities which are witnessed as follows:

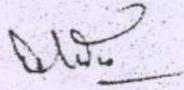
1. DEFINITIONS AND INTERPRETATIONS

1.1 Definitions

In this Agreement, the following words and expressions shall, unless repugnant to the context or meaning thereof have the meaning ascribed thereto herein:

- a) "Applicable Laws" means all laws, brought into force and effect by GOI or any state government including rules, regulations and notifications, made issued there under, and judgments, decrees, injunctions, writ's and orders of any court of record, applicable to this Agreement and the exercise, performance and discharge of the respective rights and obligations of the Parties hereunder, as may be in force and effect during the subsistence of this Agreement.
- b) "Applicable Permits" means all clearances, licenses, permits, authorizations, no objection certificate, consents, approvals and exemptions required to be obtained or maintained under Applicable Laws in connection with the construction, operation and maintenance of the Project Work in relation to This Agreement.
- c) "Agreement Date" means the date on which this Agreement is executed by the Parties.
- d) "Appointed Date" means the date declared by NHAI as the project commencement date with the consent of the contractor.
- e) "GOI" means Government of India
- f) "Project Work" shall mean development, operation and maintenance of UER-II.
- g) "Physical Progress" means the progress of work in percentage.
- h) "This Agreement" means the binding agreement between NHAI and DDA for financial funding of project UER-II by DDA.
- i) "UER-II" stands for Urban Extension Road-II and shall include all five packages as proposed by NHAI for Delhi decongestion.

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1.2 Interpretation

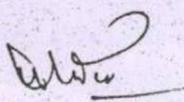
In this Agreement, unless the context otherwise requires:

- (a) References to any legislation or any provision thereof shall include amendments or re-enactment or consolidation of such legislation or any provision thereof so far as such amendment or re-enactment or consolidation applies or is capable of applying to any transaction entered into hereunder;
- (b) References to laws of India or Indian law or regulation having force of laws, Acts, Ordinances, Rules, Regulations, Bye Laws, Orders or Notification which have the force of law in the territory of India and as from time to time may be amended, modified, supplemented, extended or re-enacted.
- (c) The table of contents, headings or sub-headings in this Agreement are for convenience of reference only and shall not be used in, and shall not affect, the construction or interpretation of this Agreement.

1.3 Conditions of Cooperation

- (a) Save and except as otherwise provided in this Agreement, any reference, at any time, to any agreement, deed instrument, license or document of any description shall be construed as reference to that agreement, deed, instrument, license, or other document as amended, varied, supplemented modified or suspended at the time of such reference; provided that this sub clause shall not operate so as to increase liabilities or obligations of NHAI, and/or DDA hereunder or pursuant hereto in any manner whatsoever;
- (b) Any agreement, consent, approval, authorization, notice, communication, information or report required under or pursuant to this Agreement from or by any Party shall be valid and effective only if it is in writing under the head of a duly authorized representative of such Party in this behalf and not otherwise.
- (c) Time shall be of the essence in the performance of the Parties respective obligations. If any time period specified herein is extended, such extended time shall be of the essence.
- (d) Unless expressly provided otherwise in this Agreement, any documentation required to be provided or furnished by the Parties shall be provided free of cost.
- (e) The parties shall cooperate with each other for timely completion of Project UER-II, as detailed under the Annexure. The annexure shall form part of this Agreement.

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2. SCOPE OF THE PROJECT

The scope of the project ("scope of the project") shall mean and include Development, management, operation and maintenance of 6 lane NH-344M (Urban Extension Road-II) from NH-1(old) intersection at km 23 of NH-1 till sector 24 Dwarka in the state of Delhi including two 4 lane spur roads NH-344P (Spur to Sonipat bypass) and NH-344N (Spur to Bahadurgarh bypass) in the state of Delhi and Haryana.

3. RESPECTIVE RESPONSIBILITES OF THE PARTIES

3.1 NHAI shall be responsible for building, maintenance, management and operation of UER-II. The proposed timelines for construction of the project is 2 years from appointed date. No further obligation towards construction and maintenance shall rest with DDA.

3.2 DDA shall transfer the agreed amount of Rs. 3600 Cr. as per below mentioned payment schedule:

Sr.no.	Stage of payment	Percentage Amount to be transferred by DDA to NHAI
1	On signing of this financial agreement between NHAI and DDA.	15% of Rs. 3600 Cr i.e. Rs. 540 Cr.
2	On award of work of UER-II.	10% of Rs. 3600 Cr i.e. Rs. 360 Cr.
3	On 25% financial progress of construction works of UER-II.	20% of Rs. 3600 Cr. i.e. Rs. 720 Cr.
4	On 50% Financial Progress of construction works of UER-II.	20% of Rs. 3600 Cr. i.e. Rs. 720 Cr.
5	On 75% Financial Progress on construction works of UER-II.	25% of Rs. 3600 Cr. i.e. Rs. 900 Cr.
6	On issue of provisional completion certificate/completion certificate of UER-II by NHAI.	10% of Rs. 3600 Cr. i.e. Rs. 360 Cr.

3.3 NHAI implements projects on market borrowings and present cost of borrowing is 7.485%. Therefore, interest@ 7.485% due to any delay beyond 30 days from the specified date in depositing the specified amount shall be paid by DDA.

3.4 DDA shall provide the necessary assistance/support to NHAI for compliance of necessary statutory clearances.

- 3.5 DDA shall hand over the encumbrance free entire land in their possession (acquired for project UER-II by DDA) to NHAI in single go after clearing and grubbing within 2 months of signing of this agreement. All the court case w.r.t land acquisition carried out by DDA shall continue to be defended by DDA even after handing over of the land. Similarly w.r.t land acquisition carried out by NHAI, under NHAI act 1956, all the court case/ litigation, if any, shall continue to be defended by NHAI.
- 3.6 Tolling shall be carried out by NHAI as per prevailing NH Fee Rules.
- 3.7 DDA/NHAI shall not do or omit to do any act, deed or things which may in any manner be violative of any of the provisions of this Agreement.
- 3.8 NHAI shall allow to suitably connect the major sector roads of DDA with the service road of UER II. However, being developed as access control road, no direct access with the main carriageway UER II shall be allowed.
- 3.9 NHAI shall provide suitable pipes (@ 250 m interval alternatively of 1200 mm/ 600 mm dia) across UER II, wherever feasible, for crossing of services/ utilities.

4. DEFAULT

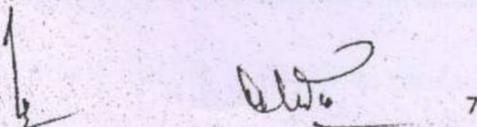
- 4.1 In the event of default by either of the parties to this Agreement, if there are subsequent claims under contracts for UER-II, the party under default shall be liable to bear/contribute to the entire claims.
- 4.2 If there is a non-consensus in determining the party which has defaulted, such a situation shall be considered a "Dispute" and the same shall be settled as per the mechanism given under Clause 5 of this Agreement.

5. SETTLEMENT OF DISPUTES

- 5.1 Any dispute, difference or controversy of whatever nature howsoever arising under or out of or in relation to this Agreement (including it's interpretation) between the Parties and so notified in writing by either Party to other Party (the "Dispute") shall, in the first instance, be attempted to be resolved amicably.
- 5.2 A meeting shall be convened between Secretary (MoUD) and Secretary (RT&H), preferably within 15 days of request letter by either parties to resolve any dispute which is not resolved amicably as provided in sub clause (5.1) above.

6. REPRESENTATION AND WARRANTIES OF NHAI/DDA

NHAI/DDA represents and warrants to other Parties that:

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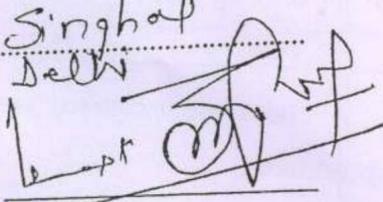
(a) It has full powers and authority to execute, deliver and perform it's obligations under this Agreement and to carry out the transactions contemplated herein and that it has taken all actions necessary to execute this Agreement, exercise it's rights and perform it's obligations, under this Agreement.

(b) It has taken all necessary actions under the Applicable Laws to authorize execution, delivery and performance of this Agreement.

(c) This Agreement constitutes a legal, valid and binding obligation enforceable against it in accordance with the terms hereof;

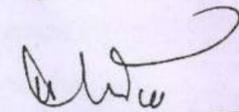
This Agreement may be executed in two counterparts, each of which when executed and delivered, shall constitute an original of this Agreement.

IN WITNESS WHEREOF the Parties hereto through their duly authorized representatives have set their hands and seal on the day, month and year first herein above mentioned.

1. Signed, Sealed and Delivered by Udeep K Singhap
GM (C) & RO Delhi
For and on behalf of National Highways Authority of India 

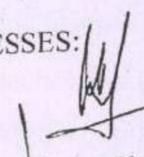
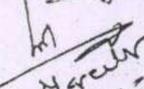
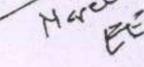
D. V. RAGHAV

2. Signed, Sealed and Delivered by Chief Engineer (Projects) DDA

For and on behalf of Delhi Development Authority 

19/04/2021

WITNESSES:

1.  R. S. Gupta
2.  Manoj Kumar
3.  Manoj Kumar
EE/PD-5

Annexure

BRIEF OF PROJECT UER-II

In order to have complete solution to problem of decongestion, the project UER-II is proposed to be developed in 5 packages which include 3 packages as part of main alignment and other 2 as spurs on EPC mode.

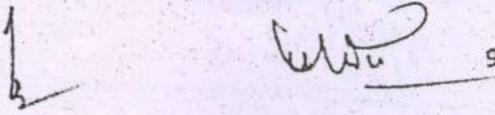
Package	Chainage (Km)		Length (Km)	Total Capital Cost (INR, Cr.)	Description
	From	To			
1	-0+700	15.000	15.70	2171.80	NH 1 Intersection to Karala Kanjhawala Road
2	15.000	28.450	13.45	1894.96	From Karala Kanjhawala Road till Nangloi - Najafgarh Road
3	28.450	38.111	9.66	1069.28	From Nangloi - Najafgarh Road till Sector 24 Dwarka
4	0.000	28.300	29.6	1778.10	Bawana Industrial Area (Ch. 7+750) to Sonipat Bypass
5	0.000	7.300	7.3	801.46	Spur to Bahadurgarh by-pass from UER-II at Chainage 26+100 near Dhichaon Kalan
Total			75.71	7715.60*	

* These are estimated cost for approval. The final cost may vary as per actual expenditure.

Package- 1, 2 & 3 shall act as an additional western ring road in Delhi thereby decongesting NH 1 section between Mukarba Chowk to Singhu Border. The project shall have great impact in Delhi Decongestion as it will provide an alternative route for the traffic generating from West/ South Delhi/ IGI Airport/ Gurgaon and destined towards NH 1, Chandigarh, Punjab & J&K thereby bypassing inner/ outer ring road/ Dhaula Kuan/ Mukaraba Chowk. Since, most the traffic won't be entering Delhi and bypassing through UER-II, it will have great impact in reducing pollution in Delhi. It would also provide connectivity to proposed IICC in Dwarka.

Package 4 (Spur to Sonipat bypass) will take off near Bawana Sector 4/5 Industrial Area from NH-344M and terminating near Village Barwasini on NH-352A (Sonipat bypass). This road will assist in reducing the traffic load on NH-1, as this section will serve as an alternate connectivity between Delhi & Sonipat further connecting Sonipat with Gurgaon.

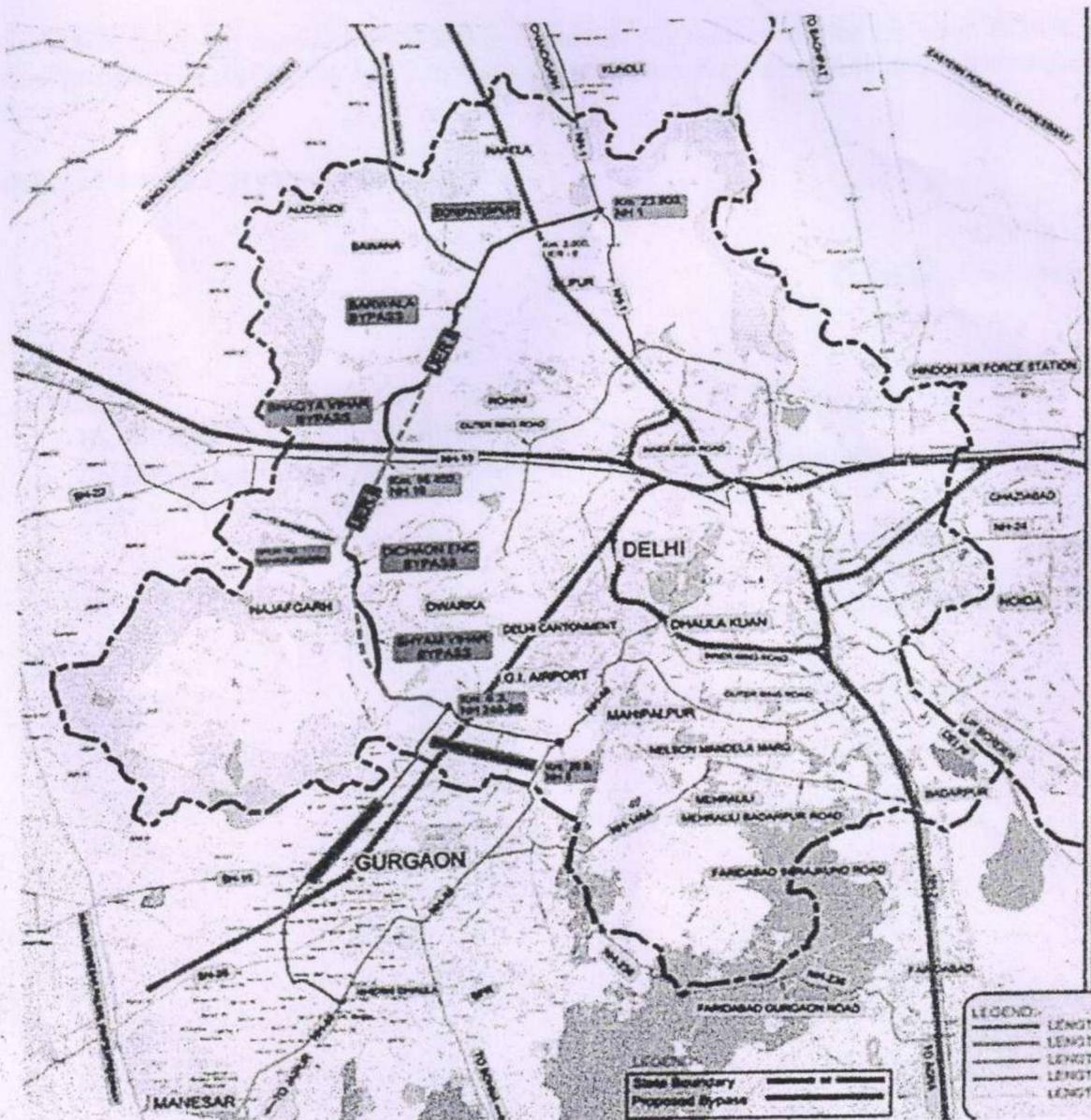
Package 5 (Spur to Bahadurgarh bypass) shall act as an additional road link connecting Delhi, Bahadurgarh and Rohtak thereby decongesting NH 10 section between Outer Ring Road and Mundka. At present the only road link connecting west Delhi, Dwarka, Gurgaon, IGI Airport, Dhaula Kuan, South Delhi is NH 10 Section between Peeragarhi (Outer Ring Road) and Bahadurgarh Bypass. This road section is severely congested and also Metro



running all along till Bahadurgarh, which limits vertical expansion of existing NH 10. Therefore, in order to decongest NH 10 and provide additional connectivity between Delhi – Gurgaon and Bahadurgarh – Rohtak, this connection of NH-344M and NH 10 has been perceived. Once developed this link will drastically cut down the distance between Delhi, Bahadurgarh and Rohtak. This road link will also bring closer the connectivity of Delhi with KMP Expressway.

The improved carriageway will provide smooth, safe and uninterrupted traffic movement in this stretch thereby reducing the travel time and savings in terms of time, pollution, fuel and maintenance cost of vehicles. The project is expected to save vehicle operating cost as well as time cost. Improvement of infrastructure shall boost socio-economic growth in the region.

The map of project UER-II is placed as below



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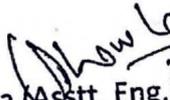
HANDING OVER VACANT PHYSICAL POSSESSION OF LAND TO NHAI COMING IN THE ALIGNMENT OF UER-II PRESENTLY UNDER MANAGEMENT AND CONTROL OF DDA

In compliance of Minutes of the Meeting dated 18-08-2021 held on 22-07-2021 chaired by Vice Chairman DDA, the land of villages namely- Dhoolsiras, Chhawla, Tajpur Khurd, Goyala Khurd and Deendarpur coming in the alignment of UER-II, free from all encumbrances/litigations is being handed over to the representatives of NHAI.

As per plan attached.

Handed Over

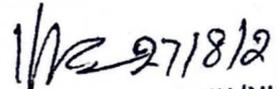

Narendr Kumar (Ex. Eng.) PD-V DDA
27/8/21


O. P. Chawla (Asstt. Eng.) PD-V DDA
27/8/21

Taken Over


R. N. Gupta (Manager-T) PIU/NHAI
27.08.21


B. S. Jain (Revenue Officer) PIU/NHAI
27/8/21


Katar Singh (Revenue Surveyor) PIU/NHAI
27/8/21

आज रोज बाहुमा जनान ADM/5W आदेश संख्या

ADM/LAC/5W/2023-24/18263 दिनांक 18/04/2023 करार जने
दने कठ्ठा खसरा नं. 9/24मिन तावादी रकबा (0-0-10)बिल्वांगी
ग्राम गोमला खुर्द मेके पर LAC/5W ले कानूनमो श्री बलराज
सिंह, LMB ले पटवारी श्री आशिष, DDA ले श्री रवि त्रिपाठी
पटवारी L/5W2, AE श्री O.P. CHAWLA विभाग PD-2 ले ब
श्री B.S. JAIN विभाग NHAI ले डायर आर है।

उपरोक्त न. खसरा पर 10 बिल्वांगी में एक समाप्ती बनी
हुई थी। जिसको लुडवाकर खाली भूमि का कठ्ठा महकमा 388
के पटवारी श्री आशिष के मुफुर्द किया गया। दौरान कठ्ठा
कार्यवाही किसी तरह की किसी तरह की कोई दिक्कत पैदा नहीं
आई।

[Signature]
आशिष (PATWARI/LMB)

[Signature]
21/4/23

[Signature]
(अनिल लुबीर)
NT/LA

उपरोक्त भूमि का कठ्ठा लेकर महकमा DDA के पटवारी श्री रवि
त्रिपाठी को दिया गया

[Signature]
आशिष (PATWARI/LMB)

श्री रवि त्रिपाठी (PATWARI/DDA)

उपरोक्त भूमि का कठ्ठा लेकर महकमा DDA के PD-2 के श्री O.P.
CHAWLA के खाली किया गया

(O.P. CHAWLA) 1/4/23
AE/PD-2

[Signature]
(रवि त्रिपाठी)
PATWARI/DDA

उपरोक्त खाली भूमि का कठ्ठा महकमा NHAI के श्री B.S.
JAIN को दिया।

(B.S. JAIN) 24/4/23
RO/NHAI

O.P. CHAWLA
AE/PD-2



DELHI DEVELOPMENT AUTHORITY
 OFFICE OF THE SUPERINTENDING ENGINEER
 HORTICULTURE CIVIL CIRCLE-1
 YAMUNA SPORTS COMPLEX
 GATE NO.-1, SURAJMAL VIHAR, NEW DELHI-92
 E-mail:- suptdhcc1@gmail.com, secc5@dda.org.in,
 Cont.: 011-40314178

No. F.47/SE/HCC-1/DDA/2019-20/885

Date: 13.12.2021

To,
 Member SECRETARY (Wetland Authority),
 Department of Forest & Environment,
 GNCTD of Delhi, C-Wing, 6th Level,
 Delhi Secretariat, I.P. Estate,
 New Delhi - 110003.

Sub: -Regarding Water Bodies in DDA List which are not feasible- Request for deletion from the list.

In continuation to this office letter No. F47/SE/HCC-1/DDA/2019-20/528, 552, 561, 564, 567, 586, 624, 667, 704, 709, 752, 762, 765, 773, 776, 780, 783, 788, 796, 797, 808, 809, 811, 830, 836, 846 & 861 dt. 12.03.2021, 31.03.2021, 13.04.2021, 23.04.2021, 30.04.2021, 03.06.2021, 28.06.2021, 06.08.2021, 03.09.2021, 06.09.2021, 01.10.2021, 13.10.2021, 14.10.2021, 21.10.2021, 22.10.2021, 25.10.2021, 27.10.2021, 29.10.2021, 03.11.2021, 09.11.2021, 11.11.2021, 26.11.2021, 01.12.2021, 06.12.2021 & 10.12.2021 respectively, please find below the list of water bodies which may be deleted/ not feasible:-

S.No.	S.No. as per list 825	Name of the water Body	Geo-Coordinate	Khasra No/Areas	Remarks
ROHINI ZONE					
NOT FEASIBLE: TO BE DELETED					
1.	265	Haider Pur F/76	28° 43' 34.403" N 77° 9' 12.342" E	(c)482 (5-8)	Built-up at site as per land record Kh. No. 482, 501, 711 stand acquired vide award no. 13/75-76, LAC/L&B Deptt has handed over physical possession of the same to DDA from 1.12.75 & further transferred to Pitam Pura Residential Scheme.

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2.	267	Haider Pur F/78	28° 43' 16.942" N 77° 9' 15.416" E	(e)711(7-12)	Use in Pitampura residential scheme and there are J.J. Cluster on some portion of this land AU Block Pitampura.
3.	268	Haider Pur F/79	28° 42' 48.573" N 77° 8' 42.987" E	(f)712(4-11)	Use in Pitampura residential scheme AU Block Pitampura.
4.	312	Mangol pur kalan F/91	28° 41' 51.588" N 77° 6' 57.902" E	(c)18/16/2(5-1)	Use in Rohini residential scheme, Sec-03.
5.	552	Goyla Khurd	28° 35' 14.680" N 77° 0' 29.306" E	9/29(10-9)	Transfer to MPR-1 for UER-II, same now pertains to NHAI as the complete land of UER-II has been handed over to NHAI.

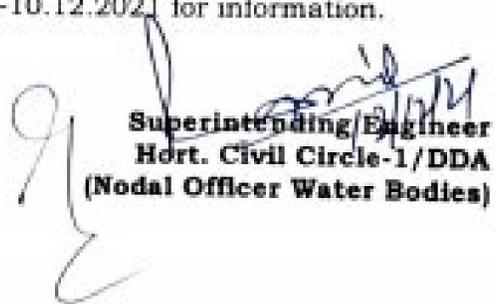
Further updates will be intimated subsequently (if any).

Encl.: - Photographs attached.


Superintending Engineer
Hort. Civil Circle-1/DDA
(Nodal Officer Water Bodies)

Copy to:-

1. Principle Commissioner (Hort.)/DDA for kind information.
2. Commissioner (LM)/DDA for kind information.
3. CE (HQ)/DDA for kind information.
4. Sh. J.K. Behl, Nodal officer of Engineering Wing for kind information.
5. SE(HQ)RZ/DDA nodal officer of Rohini zone w.r.t. to his letter No. F5(10)20/CB/CE(R)/DDA/717 dt.-10.12.2021 for information.


Superintending Engineer
Hort. Civil Circle-1/DDA
(Nodal Officer Water Bodies)

Joint Inspection Report

A joint inspection of water body at Goyla Khurd bearing Khasra No. 9/29 has been conducted on dt. 03.07.2025 in the matter of News Item titled "NHAI has made highway at protected pond site in Delhi Activists" appearing in the Times of India dated 30.09.2024.

Following officials from DDA and NHAI joined the site inspection-

Sh. Abhishek Kumar AE/PD-05
 Sh. B. S Jain Retd. Revenue Office
 Sh. Katar Singh Retd. Govt. Surveyor
 Sh. Tarun Site Engineer

Following observation have been made during inspection-

- 1- Khasra No. 9/29 having size 10 bigha 9 Biswa was acquired vide Award no. 6/08-09/SW (which was coming in alignment of UER-II) was handed over by DDA to NHAI on 27.08.2021 and 21.04.2023 for construction of UER-II. Above said portion of land is water body and in possession of NHAI. It is being maintained and cleaned on regular basis by NHAI.
- 2- NHAI has also requested to DM (SW) to direct concerned officer of Gram Sabha to take over this water body and also ready to pay onetime payment for regular maintenance/cleaning of water body.
- 3- It is observed that a grade separator/flyover has been constructed over water body and 8 pillars of this grade separator/flyover is inside water body and total area of all 8 pillars are 20.36 sqm.


 03/07/25
 ABHISHEK KUMAR

AE/PD-05/DDA



B.S. Jain

Retd. Revenue Officer
 (NHAI)


 3/7/25
 Katar Singh

Retd. Govt. Surveyor
 (NHAI)


 Tarun

Site Engineer
 (NHAI)

Area of Khassa No. 9/129 = 10 Bigha 9 Biswa

$$1 \text{ Bigha} = 1008 \text{ Sq. Yard}$$

$$1 \text{ Biswa} = 50.00 \text{ Sq. Yard}$$

$$1 \text{ Sq. Yard} = 0.836 \text{ Sqm}$$

$$\begin{aligned} \text{Area of Khassa No. 9/129} &= 10 \times 1008 \times 0.836 + 9 \times 50 \times 0.836 \\ \text{(In Sqm)} &\Rightarrow 8803.08 \text{ Sqm} \end{aligned}$$

Area of 8 pillars
which are inserted inside
water body = 20.36 Sqm

$$\% \text{ variation in Area} = \frac{20.36}{8803.08} \times 100 = \underline{0.23\%}$$

Area Reduction in waterbody due to construction of
8 pillars \Rightarrow 0.23%

Answer
AE/PP-05

ANNEXURE R-9

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The image is a screenshot of a Google Maps interface on a desktop browser. The main map area shows a residential area in Dwarka, Delhi, with a red location pin. The map features various labels for streets like 'Dwarka Goyla Dairy Rd' and 'Road No. 8', and points of interest such as 'PEPPERS PIZZA', 'Daria Law Firm', and 'Sai Baba Mandir'. A sidebar on the left contains search results and navigation options. At the top, the browser's address bar shows the Google Maps URL with the coordinates. The Windows taskbar is visible at the bottom, displaying the system tray with the date and time as 3:59 PM on 7/9/2025.

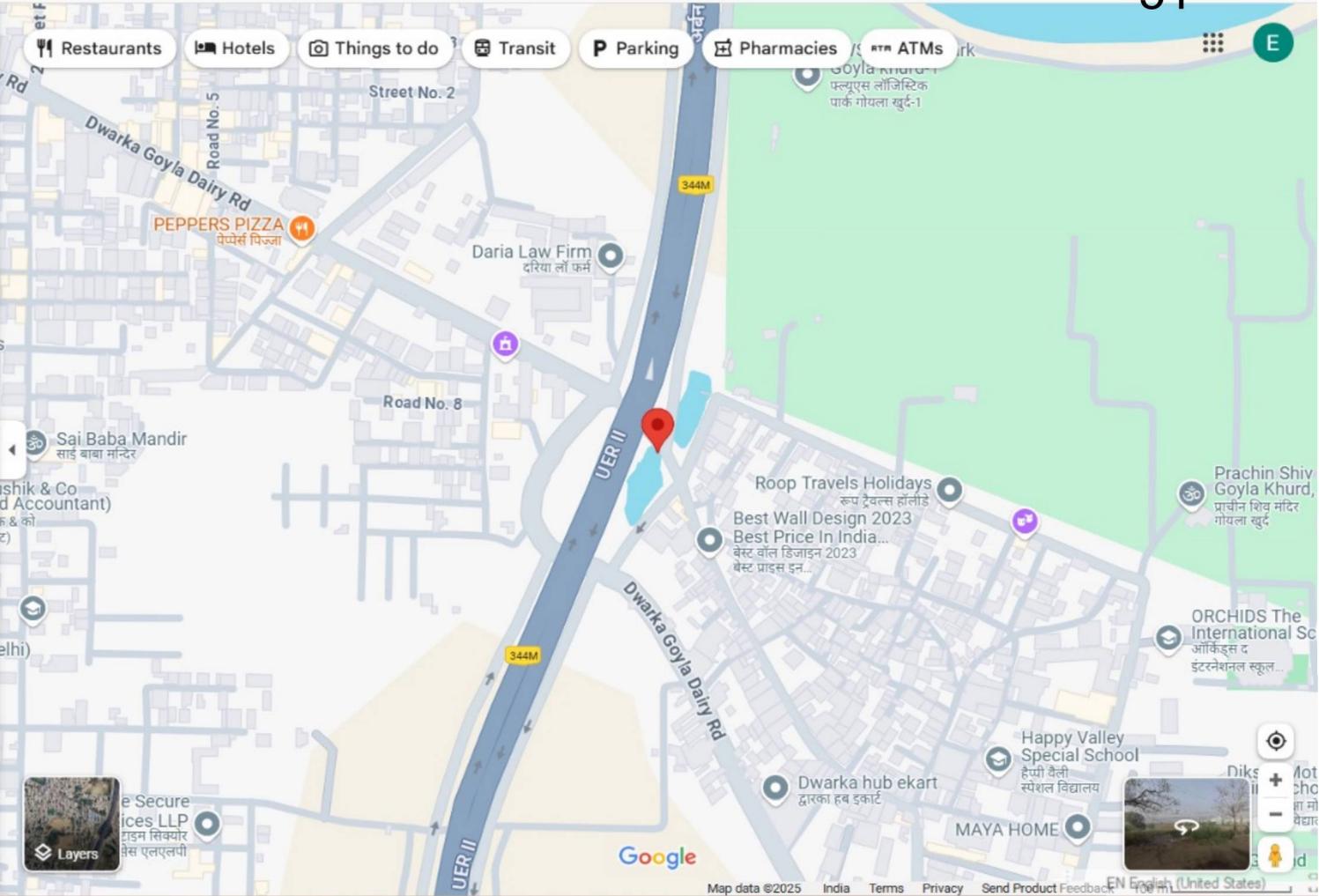
28°35'15.6"N 77°00'30.9"E

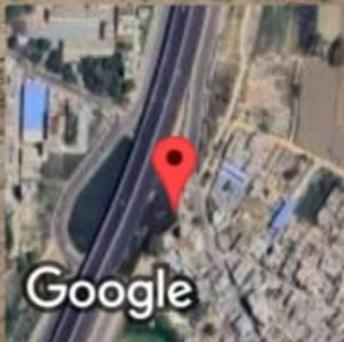
28.587655, 77.008588

Directions Save Nearby Send to phone Share

- H2Q5+3C8 Delhi
- Add a missing place
- Add your business
- Add a label
- Your Maps activity

Get the app





Delhi, Delhi, India

Goyla Village, Najafgarh, Delhi, Delhi 110071, India

Lat 28.587651° Long 77.008577°

03/07/2025 11:44 AM GMT +05:30

280

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GPS Map Camera



Google

Delhi, Delhi, India

Goyla Village, Najafgarh, Delhi, Delhi 110071, India

Lat 28.587654° Long 77.008576°

03/07/2025 11:44 AM GMT +05:30